THE APPROPRIATION BILL, 1960

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, 1 move;

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1959-60, as passed by the Lok Sabha, be taken into consideration."

DR. R. B. GOUR (Andhra Pradesh): Sir, I don't think there is quorum in the House for the consideration of this Appropriation Bill.

MR. DEPUTY CHAIRMAN: We will ring the quorum bell.

(Quorum bell rings.)

Now, Mr. Bhagat, we have quorum and you can proceed.

SHRI B. R. BHAGAT: Sir, this Bill arises out of tin; Supplementary Demands of Rs. 83.2 crores voted by the Lok Sabha on the 23rd February last and the expenditure of Rs. 6.37 crores 'charged' on the Consolidated Fund of India, as detailed in Supplementary Demands presented to the House on the 15th February, 1960. This is the third and the last batch of Supplementary Demands presented in the current year. The total additional requirements amount to Rs. 89,57 crores of which Rs. 35' 58 crores relate to revenue expenditure, Rs. 37.99 crores to Capital and the balance of Rs. 16 crores "to Loans and Advances. Detailed explanations have, as usual, been given in the foot-notes below the Supplementary Demands statements. I would, therefore, make a reference only to the main items.

Of the increase in revenue expenditure, the transfer of the surcharge on iron and steel to the Iron and Steel Equalisation Fund accounts for an increase of Rs. 8.89 crores. The surcharge is first credited to revenue and an equivalent provision is require to

bo made in the expenditure estimates for transfer to the Fund. It is not possible to foresee the exact amount of the receipts likely to be realised during the year and, if they exceed expectations, as has happened this year, a supplementary grant to cover the larger transfer to the Fund becomes unavoidable. An additional provision of Rs. 6 crores is required .inly for meeting the payments for certain aircraft and stores which could not be made last year and have been settled this year. The Indian Airlines Corporation has, so far, been advanced loans to meet its cash losses. As the Company is not expected to be in a position to discharge this liability, it has been decided to convert these loans into a subsidy. In addition, a further subsidy will be paid to the Company to cover its losses on account of depreciation, but this amount will be deposited with Government as an interest-bearing depreciation fund. The total amount of subsidy involved is Rs. 5'24 crores. Rs. 4 crores are required, under the Interest Appropriation, to meet the interest liability on the loans received from West Germany for which full details were not available at the time of framing the original estimates. Payments to the States of their share of Union Excise Duties account for an excess of Rs. 2.3 crores. As hon. Members are aware, 25 per cent, of the net proceeds of the basic Excise Duties on matches, tobacco, sugar, vegetable products, coffee, tea, paper vegetable non-essential oils are distributed amongst the States, while the entire net proceeds of additional excises which replace the Sales Tax formerly levied by the State Governments, accrue to them. With the increase in the actual collections, during the year, there is a corresponding increase in the share payable to the States.

On the Capital side, Rs. 17.75 crores are in respect of purchase of food-grains. But these would be more than covered by the additional sale proceeds land recoveries. Rs. 9.14 crores are required for the import of

[Shri B. R. Bhagat.] steel from the loan assistance given by the United States, Rs. 4.48 crores for the purchase of shares of the National Coal Development Corporation and Rs. 3.58 crores for adjustment of the aid received from Canada for rural electrification schemes

An additional provision of Rs. Ifi crores has been asked for under Loans and Advances. A provision of Rs. 122 crores was included in the Budget for loans to the Hindustan Steel Limited, but with the increase in the tempo of expenditure, the requirements of the Company are now estimated at Rs. 145 crores. The excess of Rs. 7 crores will be met by reappropriation of available savings and the balance of Rs. 16 crores from the supplementary demand.

1 P.M.

As has been mentioned in the introductory remarks to the Supplementary Demands, of the total additional requirements of Rs. 89.57 crores, Rs. 49.12 crores would be covered by additional receipts, recoveries or adjustments. The net outgo from the Consolidated Fund, On this account, would thus be of the order of Rs. 40.45 crores only. This does not, however, represent an excess over the original Budget as it does not take into account the savings under other grants or the variations in the revenue estimates. The exact position about the Budget as a whole will be known only from the revised estimates for the year to be presented this evening.

Hon. Members might question why these demands cannot be anticipated and included in the original estimates. Budget estimates are framed on the best information available at the time and every possible effort is made to foresee the future requirements accurately but conditions do arise when, with a view to meet the changing needs of the Government from time to time, it becomes necessary to approach Parliament for additional funds An alternative to this procedure would be to ask for much larger

provision in the first instance which, I am sure, the House would not expect me to adopt We have, therefore, to make as conservative an estimate as possible and ask for additional funds, wherever required, during the course of the year.

With these words, Sir, I move.

The question was proposed.

MR. DEPUTY CHAIRMAN: We will continue the debate at 2-30 P.M. The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half-past two of the clock. The Vice-Chairman (Shri Dahyabhai V. Patel) in the Chair

آاکتو راج بهادر گور: جداب نائب صدر صاحب - آلے اس سوقع پر میں صرف ایک وزارت کے صرف ایک مطالبہ ير بات كرنا جاهتا هور - اور وه ه وزارت داخله اور اس كا مطالبة سينسس متعلق - آپ اس بات سے واقف هیی که اس سال مودم شباری جائے کی اور مطالبہ نمیر اہ میں مودام شمارہ کے تعلق سے محکمہ کے اضافه کیلئے کچهه ضروری اخراجات ا جو آب کو سامنا کونا ہے رہا ہے زائد مطالبه کیلئے 8 یہاں پر تشریف لائے ھیں - یہاں اس کے تعلق سے محبه موف یہ عرض کرنا ہے کہ ابھی کوئے میں پلت جی نے بڑی مہربانی ردو بولنے والوں کی تعداد کے متعلق

139 Appropriation

جو که سنه ۱۹۵۱ کے اعداد وشمار میں ظاہر ہوئی ہے ایک بیان یہاں پر دیا - اس بیان میں یہ بات نظر آئے گی که اتر پردیش میں صرف ٣٣ لاكهة اردو بولئے والوں كى تعداد هے اور بهار میں کوئی ۲۷ لاکھ، ۳۹ هؤار -اكر ميرا حافظه هجه دهوكا نهير دے رہا ہے تو میرا خیال ہے که اتر برديش مين مسلمانوں کی تعداد ھی ٣٣ لاکهه سے بہت زيادہ هے - ميرے خيال ميں ، +9 لاکهه هے - جہاں تک مجه معلوم هے که مدراس اور کیرل کے مسلمانوں کے مقابلے میں اتر پردیھی ارر بہار کے مسلمانوں کا موقف فرا دوسوا هے يعلى ان كى مادرى زبان اردو هے - ریسے وزارت داخلہ کہہ سکتی هے که اتر پردیش کے مسلمانوں کے زیاں سی کیا ہے -

श्री शीलभद्र याजी (विहार): क्या वहां सब मुसलमान उर्दू जानते हैं ?

دَاكتر راج بهادر كور: جي هال بالكل-

श्री शीलभद्र याजी: उर्दू में ग्रीर हिन्दी में क्या फर्क है?

قائٹر راج بہادر کوڑ: میرا خیال
هے که مسٹر شیل بهدر یاجی کا نام تو
شیل هے لیکن هیں وہ بڑے گرم ان کو یه تک نہیں معلوم هے که
مادری زبان کے لئے پڑھنا لکھنا آنا
ضروری نہیں هے صرف بولنا آنا کافی،
هے - جہاں تک میرا خیال هے ان
یزبانوں کی بھی تجھے نه کچھے زبان

هوگی هی - لیکن جو کنتی درنے والے افسر وهاں پہلچے هونگے

श्री प्रकाश नारायन सबू (उत्तर प्रदेश): हिन्दी उर्दू में कोई फर्क नहीं है, लेकिन ग्राप लोगों ने फर्क कर दिया है। जिस तरीके की जुबान बोली जाती है और जो जुबान रोज हमें ग्राल इंडिया रेडियो में सुनने में ग्राती है वह न तो हिन्दी कही जा सकती है ग्रीर न उर्दू। वह एक नई जुबान बन रही है।

श्री त्रिबंक दामोदर पुस्तके (मध्य प्रदेश): वह हिन्दुस्तानी हैहै।

تاکتر راج بہادر گور: میں سپرو صاحب کا مشکور هوں که انہوں نے کیچه ایسی بات کہی جو سر تیغ بہادر سپرو سے انہوں نے ورثه میں پائی هے، لیکن اب وہ بات کہاں، اب وہ دن کہاں، اب وہ زمانه کہاں - اب دوسری باتیں چل رهی هیں - مجھے صوف بتی عرض کرنا هے که ان غریب پزبانوں کی زبان تو هوگی هی لیکن جب یه شمار کرنے والے افسر ان کے پاس پہنچتے هوں گے تو وہایتی پزبان میں غالب کا هوں گے تو وہایتی پزبان میں غالب کا یہ شمر دهراتے هوں گے ۔۔۔

ھم بھی منہہ میں زبان رکھتے ھیں کاش پوچھو کہ ھدعا کیا ھے

گونکے تو ھوں کے نہیں اور ان کی زبان ظاھر ھے که اردو ھے - اصل راقعه یه محکمه مردم شماری کے جو کارکن ھیں، کارندے ھیں انہوں نے صادری زبان کے کالم میں وہ زبان نہیں لکھی جس کو لوگوں نے اپ طور

2141

[قاكتر راج بهادر كور]

پر یا سوال پوچهانے پر طاهر کیا - ان کارندوں نے اپنے طور پر ہددی لکھ لیا اور یہ خاص طور سے اتر پردیش اور بہار میں ہوا ہے - اس طرح اردو بولغے والوں کی تعداد کو گرا گر بتلانے کی یه جان بوج کر کوشش کی كُنُى تاكه اردو بولنے والوں كو جو مخصوصی حقوق حاصل هیں ان سے ان کو محدوم ربها جا سکے -

सरदार रघुबीर सिंह पंजहजारी (पंजाब): बंगाल में मुसलमानों मादरी जुबान क्या है?

قاکتر راج بہاد، گہر: میں نے آپ سے پہلے کہا کہ مدراس میں، کیول میں؛ بنگال میں ایسے بہت سے مسلمان هیں جنکی زبان اردو نهیں ھے - آندھر پردیش میں بھی آپ کو ایسے بہت سے مسلمان دیہاتوں اور گاؤں میں ملیں گے جنکی مادری زبان اردو نہیں ہے بلکہ تیلگو ہے - لیکن میں تو صرف اتر پردیش اور بہار کی بات کہت رہا ہوں - کیا آپ سمجھتے هیی که اتر پردیش میں ۳۴ لاکهه اردو بولئے والوں کی تعداد ہے جبکہ وهاں ایسے بہت سے غیر مسلم بھی ھیں جن کی زبان رُدو ھے - مثلاً سهرو صاحب کی زبان کها هے یا یندت چواهرال نهرو کی زبان کیا هے -دهلی میں ایک اردو کانفرنس میں یندت جواهرال نهرو نے خود کہا تھا

کہ میں نے یہ زبان مکتب میں نہیں سيکھي ليکن يه گهر کي بولي تهي اس ائے گھر میں سیکھی - تو ایسے بہت سے فیر مسلم ھیں جن کے گہر کی بولی اردو هے اور جن کی زبان اردو هے - له بحق يه جو اعداد و شمار لئے جاتے هیں اور یه جو کارندے مردم شماری کے لئے گھر گھر پہنچتے ھیں ان کے دماغوں میں اردو کے خلاف جو ایک زهر پیدا کر دیا گیا هے جو ایک مضاصمت پیدا کر دی گئی ہے جو الیک ماحول پیدا کر دیا گیا هے اس کی وجه سے اردو والوں کی گفتی گوانے کی جارے بوجھ کو کوشش کی جاتی هے - اس لئے آج جب اس زائد مطالعة کے لئے وزیر داخلہ همارے اس ایوان میں تشریف اللہ هیں تو میں ای سے یه کهوں کا که جب یه مانگ همارے سامنے رکھی گئی فی تو مہربائی کرکے اس بات کا وعدہ کیجگے کہ اس بار جو گفتی کرنے والے کارندے هوں ئے وہ زبان کے کالم میں وهی زبان لکھیں گے جس کو لوگ اپنی زبان بتائیں - یه بہت ضروری ہے ورنہ اس طرح آپ اردو بولئے والوں کی گفتی کو جان بوجهه کر گیٹا کر اردو کے ساتھ نا انصافی کرنا چاہتے میں - اس کے سوا ایسا کرنے کا اور کوئی مطلب نہیں ہو سکا ہے - جہاں تک پلجاب-پیپیو دهلی اور هعاچل پردیش کا تعلق هے وهاں پر آپ نے اردو هلدی هندوستانی، پنجابی سبهی کو

بولئے والوں کو ہندوستانی کے کالم میں داخل کرئے اردہ بولئے والوں کی تعداد کو گرانے کی کوشش نہیں کی جائیگی-مطالبہ نمبر اہ کے متعلق جو میں حملا چاھتا تھا وہ میں نے کہہ دیا ۔

اس که بعد ایک مطالبه نمبر ۵۳ کے بارے میں مجھے کچھ عرض کرنا

ھے - میں یہ پوچھنا چاھتا ھوں کہ
اس مطالبه نمبر ۲۴ میں جن لوگوں
کے لئے زائد رقم کی مانگ کی گئی ہے
رود کون ھیں - وہ ھیں مہارانی
سنجوگتا دیوی آف نندگاوں ا اور
ایک منی پور کی کوئی نابالغ مہارانی
ھیں - ان رانیوں اور راجاؤں کے لئے
ھیں - ان رانیوں اور راجاؤں کے لئے
تھا اس کے کچھ بقایات ھیں - اور ان
بقایات کی ادائیگی کے ہلئے یہاں پر
بقایات کی ادائیگی کے ہلئے یہاں پر

صاحب - جب پے کمیشن کے لئے
تتعلق سے ریاوے مالزمین کے لئے
بقایات کا سوال تھا تو جگجیون رام
صاحب نے کہا کہ ھم سات کرور ازرپدہ
زائد اس کے لئے ماگتے ھیں اور آنے
والے سال کے لئے ۱۳ کرور روپیہ اس
طرح سے ۲۰ کرور روپیہ مانگتے ھیں -
یہ انہوں نے کہا لیکن رانیوں اور راجاوں
کی جب بات ہے اور ان کو بقایا ادا
کرنا ہے تو یہ کیا کہ پارلیملت سے
کرنا ہے تو یہ کیا کہ پارلیملت سے
منظور کرائی جائے تاکہ ان کو جلدی
منے دے سکھیں - وہ تھہو سکتی تھیں

ایک هی لاتهی سے هاک دیا اور ایک هی کالم میں داخل کر دیا ۔ یه بوی ميرے خيال ميں اردو اور بلتجابي، کے ساتھ زیادتی ہے - اردرہ پنجابی هدى يه سب ولا بهاشائين هين ولا زبانیں هیں جن کا هندوستان کے آئین کے جدول میں ذکر فے اور ظاهر ھے کہ ان زبانوں کو آپ اس طریقہ سے اکتها نهیں کو سکتے - یہی نهیں بلکه میں ایک اور درخواست کرونگا که دندوستانی کے نام سے بھی اردو کے ساتو اور ممکن هے که هددی کے ساتھ بھی تاأنصافی هو رهی هو - هر زیان کا اینا مزام هوتا هے - هو زبان کا اینا ایک رسم الحط هوتا هے - هر زبان کا اینا ایک دائرہ هوتا هے - جو هندوستانی زبان کی حمائتی عین ان کے خلوص پر ان کی نیت پر مجه پورا پورا بهروسه هے - ميں جانتا هوں که ولا پرخلوص هيں اس بات پر که اردو ساده هم هندی به ساده هو - وه شاید اس زبان کو جو ارود اور هددی دونوں کھلائی جا سکتی ھے اس کو هندوستانی کہتے هیں -اور ولا پرځلوص طور پر اس بات کا مطالبة كرتے هيں كه يه سادة زبان دونوں لهيوں ميں دونوں رسم التخطوں ميں لکھی جائيں - ليکن جب اعداد وشمار کی بات آتی ہے تو اس هندوستانی کی مار غریب اردر پر پوئی ہے اور یہ نزلہ اسی کمزور عصدو پر پڑتا ہے - اس لئے اس بات کی وضاحت کر دینا ضروری هے که اردو

Bill, 1960

[قاکٹر راج بیادر گوز] ان پر کوئی آفت نہیں آئی ہوئی تھے۔ ولا رولی رولی کے لئے محصالے نہیں ھو كُنّى تهين - سين پوچهنا چاهتا هوں که کیا سیلیمنتری گرانث سانگلے کا یہی دستور ہے اور کیا اس کے دریعہ سے هی راجه رجوازوں اور مهارانیوں کو بقایات ادا اکونا ہے کہ ان کے لئے سپلیمنتری گرانت لا رهے هیں - کیا یه فوری ضرورت هے - کیا یه ایسی ضروری چیز ہے کہ جس کے لئے 10 روز یا ۲۰ روز تھہر نہیں سکتے تھے۔ اس كا معقول جواب هم كو فائنينس منستری سے ملنا چاعثیے اور هیم منستری سے ملنا چاھئیے - اگر کامرس ماستری صلعت و حرفت کی منستری هم سے یہ مطالبہ کرتی کہ لے تلدکاؤں کے تیکستائیل کے کارخانہ کو کھولنے کے لئے هم كو فورى گرانت دينجائيے تو هم اس کے لئے روپیہ دے سکتے تھے اور بلا شک دیدیتے - لیکن یہاں تو راے نندگاوں کی مہارانی کیلئے طلب کرتے هیں اور راج نندگاوں کا کارخانہ چاہے بند پڑا رہے اس کی کوئی فکر نہیں هے - تو یه تیموکریسی نهیں هم اور شوسلوم تو بہت دور کی بات ہے -

تو یه سب سوال هین جناب نائب صدر جو که اس بعدث کے دوارن مهن يهان پر مين اتهانا چاهتا تها -آپ کا شکریہ -

† डा॰ राजबहाद्र योड़ : जनाव नायब सदर साहब, ग्राज इस मौके पर मैं सिर्फ

†[] Hindi transliteration.

एक बजारत के सिर्फ एक मतालिबे पर बात करना चाहता हं ग्रीर वह बजारते दाखिला ग्रीर उसका मतालिबा सेंसस के म्तिल्लिक। ग्राप इस बात से वाकिक हैं कि इस साल मर्दम श्मारी की जायेगी ग्रौर मतालिबा न० ५१ में इसी मर्दुम श्मारी के ताल्लुक से महकमा के ईंजाफा के लिये कुछ जरूरी ग्रखराजात का जो इनको सामना करना पड़ रहा है जायद म्तालिबा के लिये वह यहां तशरीफ लाये हैं--यहां इसके ताल्लक से मुझे सिर्फ यह अर्ज करना है कि अभी कोई डेढ बरस हये ४ सितम्बर, १६५८ को मेरेही एक सवाल के जवाब में पंत जी ने बड़ी मेहरबानी से उर्दु बोलने वालों की तादाद के मृतल्लिक जो कि सन १६५१ के ब्रादादो श्मार में जाहिर हई है एक बयान यहां पर दिया । इस बयान में यह बात नजर आयेगी कि उत्तर प्रदेश में सिफं ४३ लाख उर्दु बोलने वालों की तादाद है ग्रीर बिहार में कोई २७ लाख ३६ हजार । ग्रगर मेरा हाफजा मझे बोका नहीं देरहा है तो मेरा ख्याल है कि उत्तर प्रदेश में म्सलमानों की तादाद ही ४३ लाख से बहुत ज्यादा है मेरे ख्याल में ६० लाख है। जहां तक मुझे माल्म है कि मद्रास और केरल के मुसलमानों के मुकाबला में उत्तर प्रदेश और बिहार के मुसलमानों का मौकिफ जरा दूसरा है यानी इनकी मादरी जबान उर्द है। बैसे वजारते दाखिला कह सकती है उत्तर प्रदेश के मुसलमानों की जबान ही नया हैं।

श्री शीलभद्र याजी (बिहार) : क्या वहां सब मुसलमान उद् जानते हैं ?

डा० राज बहादुर गौड़ः जी हां बिल्कुल ।

श्री श्रीलभद्र याजी : उर्दु में धौर हिन्दी में क्या फर्क है ?

डा० राज बहादुर गौड़ : मेरा ख्याल है कि मिस्टर शीलभद्र याजी का नाम तो ज्ञील है लेकिन हैं वो बड़े गर्म। इनको यह तक नहीं मालम है कि मादरी जबान के लिये पढ़ना लिखना ग्राना जरूरी नहीं है सिर्फ बोलना ग्राना काफी है। जहां तक मेरा स्याल है इन बेज्बानों की भी कूछ न कूछ जुबान होगी ही। लेकिन गिनती करने वाले जो अफसर वहां पहुंचे होंगे . . .

श्री प्रकाश नारायन सप्र (उत्तर प्रदेश): हिन्दी उर्दू में कोई फर्क नहीं है, लेकिन आप लोगों ने फर्क कर दिया है। जिस तरीके की जुबान बोलो जाती है ग्रीर जो जबान रोज हमें ग्राल इंडिया रेडियो में सूनने में ग्रातो है वह न तो हिन्दी कही जा सकती है और न उर्द्। वह एक नई जबान बन रही है।

श्री त्रिबंक दामोदर पुस्तके (मध्य प्रदेश) : वह हिन्दुस्तानी है ।

डा० राज बहादुर गौड़: मैं सप्र साहब का मशक्र है कि उन्होंने कुछ ऐसी बात कही जो सर तेज बहाद्र सप्र से उन्होंने विरसा में पाई है लेकिन अब वह बात कहां ग्रब वह दिन कहां ग्रव वह जमाना कहां। श्रव दूसरी बातें चल रही हैं। मुझे सिर्फ यह अर्ज करना है कि इन गरीब बेजुबानों की जुबान तो होगी ही लेकिन जब ये शुमार करनेवाले ग्रफसर उनके पास पहुंचते होंगे तो व अपनी बेजुवानी में गालिब का यह शेर दोहराते होंगे:---

> हम भी मुंह में जुबां रखते हैं काश पूछो कि मुद्दा क्या है।

गूंगे तो होंगे नहीं स्रौर उनकी जुबान जाहिर है कि उर्दू हैं। ग्रसल वाकिया यह है कि महकमा मर्दम शुमारीकेजो कार-कुन हैं, कारिन्दे हैं उन्होंने मादरी जबान के कालम में वह जुबान नहीं लिखी

जिसको लोगों ने अपने तौर पर या सवाल पूछने पर जाहिर किया। इन कारिन्दों ने श्रपने तौर पर हिन्दी लिख लिया श्रौर यह खास तौर से उत्तर प्रदेश ग्रीर बिहार में हम्रा है। इस तरह उर्दु बोलने वालों की तादाद गिरा कर बतलाने की यह जान बझ कर कोशिश की गई ताकि उर्द् बोलने वालों को जो मक्सूसी हक्क हासिल हैं उनसे उनको मैहरूम रखा जा सके।

सरवार रघबीर सिंह पंजहजारी (पंजाब): बंगाल में मुसलमानों की मादरी जबान क्या

डा० राज बहादुर गौड़ : मैंने आपसे पहले कहा कि मद्रास में, केरल में, बंगाल में ऐसे बहुत से मुसलमान हैं जिनकी जुबान उर्दू नहीं हैं। ग्रान्ध्न प्रदेश में भी श्रापको एसे बहुत से मुसलमान देहातों ग्रौर गावों में मिलेंगे जिनकी मादरी जुबान उर्दू नहीं है बल्कि तेलग् है। लेकिन मैं तो सिर्फ उत्तर प्रदेश ग्रीर बिहार की बात कह रहा हूं। क्या ग्राप समझते हैं कि उत्तर प्रदेश में ४३ लाख उर्द बोलने वालों की तादाद है जबकि वहां ऐस बहुत से गैर मुस्लिम भी हैं जिनकी जुबान उर्दू है। मसलन सप्र साहब की जुबान क्या है या पंडित जवाहर लाल नेहरू की जुबान क्या है। दिल्ली में एक उर्द कांन्फ्रेंस में पं० जवाहर लाल नेहरू ने खुद कहा था कि मैंने यह जुबान मकतब में नहीं सीखी लेकिन यह घर की बोली थी इसलिये घर में सीखी। तो ऐसे बहत से गैर मुसलिम हैं जिनके घर की बोली उर्द् हैग्रीर जिनकी जुबान उर्द है। लेकिन ये जो ब्रादाद व शुमार लिये जाते हैं ग्रौर ये जो कारिन्दे मर्दुम-शुमारी के लिये घर घर पहुंचते हैं उनके दिमार्गों के खिलाफ एक जहर पैदा कर दिय गया है जो एक मुखासमत पदा कर दी गई है जो एकमाहौल पैदा कर दिया है उसकी वजह से उई वालों की

डा॰ राज वहादुर गीड़ी गिनती गिराने की जान बुझ कर कोशिश की जाती है। इसीलिये श्राज जब इस जायद मतालबा के लिये वजीरे दाखला हमारे इस ऐवान में तशरीफ लाये हैं तो मैं उनसे यह कहुंगा कि जब यह मांग हमारे सामने रखी गई है तो मेहरयानी करके इस बात का बायदा कीजिये कि इस बार जो गिनती करने वाले कारिन्दे होंगे वो जबान वे कालम में वही जुबान लिखेंगे जिसको लोग श्रपनी जुबान बतायें। ये बहुत जरूरी है वरना इस तरह ग्राप उर्द बोलने वालों की गिनती को जान बझ कर घटा कर उर्द के साथ नाइंसाफी करना चाहते हैं। इसके सिवा ऐसा करने का ग्रीर कोई मतलब नहीं हो सकता है। जहां तक पंजाब, पैन्सू, दिल्ली और हिमाचल प्रदेश का ताल्लुक है वहां पर भ्रापने उर्द, हिन्दी, हिन्द्स्तानी, पंजाबी सभी को एक ही लाठी से हांक दिया ग्रीर एक ही कालम में दाखिल कर दिया । ये भी मेरे स्थाल में उर्द और पंजाबी के साथ ज्यादती है । उर्द, पंजाबी, हिन्दी ये सब वह भाषायें हैं, वह जुबान हैं जिनका हिन्द-स्तान के आईन के जदवल में जिक है और जाहिर है कि इन जवानों को आप इस तरीके से इकदा नहीं कर सकते। यही नहीं बल्कि में एक और दरस्वास्त करूंगा कि हिन्द्स्तानी के नाम से भी उर्द के साथ और मुमकिन है कि हिन्दी के साथ भी नाइंसाफी हो रही हो। हर जबान का धपना मिजाज होता है। हर जुवान का अपना एक रस्मुलखत होता है। हर जुबान का अपना एक दायरा होता है। जो हिन्दुस्तानी जुबान वे हिमायती हैं उनके खुलस पर, उनकी नीयत पर मुझे पुरा-परा भरोसा है। मैं जानता हं कि वह पुरखुलुस हैं इस बात पर कि उर्द सादा हो, हिन्दी भी सादा हो । वह शायद इस जुबान को जो उर्द और हिन्दी दोनों कहलाई जा सकती हैं उसको हिन्द्स्तानी कहते हैं। ग्रीर वह पुरखलुस तौर पर इस बात का मतालवा करते हैं कि यह सादा जुबान दोनों लिपियों में दोनों रस्मुलखतों नै निस्ती दार्द । छेकिन जब श्रादाद व शुमार की बात श्राती है तो इस हिन्दुस्तानी की मार गरीब उर्दू पर पड़ती है श्रीर यह नजला इसी कमजोर उज्जू पर पड़ता है। इसलिये इस बात की वजाहत कर देना जरूरी है कि उर्द् बोलने वालों को हिन्दुस्तानी के कालम में दाखिल करके उर्द् बोलने वालों की तादाद को गिराने की कोशश नहीं की जायेगी। मुतालबा नम्बर ५१ के मुत्तिल्लक जो मैं कहना चाहता था, वह मैंने कह दिया।

इस के बाद एक मुतालवा नं० १३ के बारे में मुझे कुछ अर्ज करना है। मैं यह पूछना चाहता हूं कि इस मुतालवा नं० १३ में जिन लोगों के लिये जायद रकम की मांग की गई है वह कौन हैं। वह हैं महारानी संजोगता देवी ओफ नंदगांव। और एक मणीपुर की कोई नावालिश महारानी हैं। इन रानियों और राजाओं के लिये जो प्रिवि पर्सेज देने का वायदा किया गया था उसके कुछ बकायात हैं और उन बकायात की अदायगी के लिये वह यहां पर जायद म्तालवा के लिये तशरीफ लाये हैं।

साहब, जब पे किमशन के ताल्लुक से रेलवे मुलाजमीन के लिये बकायात का सवाल था तो जगजीवन राम साहब ने कहा कि हम सात करोड रूपया जायद इसके लिये मांगते हैं भीर माने वाले साल वें लिये १३ करोड रुपया इस तरह से २० करोड रुपया मांगते है, यह उन्होंने कहा । लेकिन रानियों ग्रीर राजाभ्रों की जब बात है ग्रीर उनको बकाया ग्रदा करना है तो यह किया कि ार्निया-मेंट से सप्लीमेंटरी ग्रांट जल्दी जल्दी मंजर करा ली जाये ताकि उनको जल्दी से दे सकें। वह ठहर सकती थीं उन पर कोई आफ्रात नहीं ब्राई हुई थी, वह रोटो रोटो के लिये मौहताज नहीं हो गई थी । मैं पूछना चाहता हूं कि क्या सप्लीमेंटरी ग्रांट मांगने का यही दस्तूर है और क्या इतके जरिये से ही राजा रजवाड़ीं ग्रीर महारानियों को बकायात ग्रदा करना

2152

है कि उन के लिये सप्त्रीमेंटरी ग्रांट ला रहे हैं। क्यायह फ़ौरों जरूरत है। क्यायह ऐसी जरूरी चीज है कि जिस के लिये १५ राज या २० राज ठहर नहीं सकते थे। इसका माकल जवाब हमको फाइनेन्स मिनिरदी से मिलना चाहिये और होम मिनिस्ट्री से मिजना चाहिये। अगर कामसं मिनिस्ट्री सनताहफीत का मिनिस्ट्रा हम से यह मतालबा करतो कि राज सन्दर्गाव के टैक्सटाइल के कारलाने को खोलने हैं लिये हम की फरी ब्रांट दीजिये तो हम उसके लिये रुपया दे सकते थे श्रोर बिला शक दे देते। लेकिन यहां तो राज नन्दगांव को महारानो 🔆 लिये तलब करते हैं और राज नन्दगांव का कारखाना चाई बन्द पड़ा रहे इसको कोई फ़िक नहीं है । वा यह डैमाकेनी नहीं है स्रोर सामन्त्रिम ती बहत दूर को बात है।

तो यह सब सवाल है जनाब नायब सदर जो कि इस बहस के दौरान में यहां पर मैं उठाना चाहताथा। आपका श्रक्तिया।

SHHI BHUPESH **GUPTA** Vice-Chairman, .should Bengal): Mr. like to refer to Demand No. 18 oi the External Affairs Ministry. You will find from the explanatory note that they are asking for an additional sum of about Rs. 40 lakhs-we hact already sanctioned Rs. 10 lakhs—for the Tibetan refugees. That is to say, according to their demand for the •current year we have to give them Rs. 50 lakhs. Rs. 10 lakhs we have already given and there is now a demand for Rs. 40 lakhs. And this money is being sought here xvhen we read in the news papers that mule- loa^ls and aeroplane-loads of gold, bullion, silver and other treasures have been brought into this country by and/or on behalf of the Dalai Lama and some of these are being disposed of in Calcutta other places. So far the Government does not seem to have made up its mind as to what the status of this wealth is d as to whether it could acquire a part of it-to be utilised for the rehabilitation of the Tibetan refugees, ./hen I asked this question I got an indication from the Prime Minister that perhaps their mind was working in this direction. But no firm decision has been taken, whereas the properties are being disposed of. It seems, Sir, that according to the Dalai Lama, what is his is his; what is theirs is theirs and what is ours is also theirs. We put the refugees on their feet and we make the Indian tax-payers pay for them but what has been brought from Tibet by them would not be available for the relief of these people. It is a strange state of affairs. And nobody knows how much wealth there is. All kinds of speculations are going on. Now, Mr. Thondup, the brother of the Dalai Lama seems to be trying to make out as if the value of the treasure is of the order of Rs. 50 lakhs. In today's Statesman here is a report which

"Mr. Thondup claimed that the treasure fetched a little over Rs. 50 lakhs but Sikkimese and Calcutta bankers were reported in Calcutta as saying that the value was in the region of Rs. 12 crores."

This is what Calcutta banking circles md the business circles are saying and these reports come from Kalim-pong, from the Special Correspondent of the Statesman who claims that he is in the know of things and has got access to proper information.

Here is an earlier Report—it is very very interesting—which came out in the Statesman of 17th February. This is what it says: —

"The Dalai Lama's treasure, as saturated with romance as it is fabulous is now in a Calcutta strong room, being sold ingot by ingot and bag by bag of antique coins. The gold and silver ingots are made from countless offerings made to successive Dalai Lamas over the centuries."

And here they say that there were 40 mule loads of gold and over 600

[Shri Bhupesh Gupta.] silver. That is to say, the wealth was so much that it required 40 mules to carry the gold and 600 mules to carry the consignments of silver. Again the Hindustan Times, a paper very friendly to the Dalai Lama, whose owners have given him a house to live, also says that the contents of the treasure boxes weighed about 1500 maunds and the reference is to gold, bullion, jewellery and so on. So enormous wealth on all showing has been brought into India; some of it is lying in the strong rooms of banks and some is lying in other places. But what do we find? We find that they are trying to dispose of this. Mr. Thondup, the Dalai Lama's brother, who seems to be dealing with this matter-he himself admitted that he was responsible for the sale and investment of the treasuredisclosed that he had been asked to give a clear picture of the whole thing. Now, although Mr. Thondup thought that the money would be used for the Tibetans he disclosed that the sale was being effected by a Marwari banking house of Calcutta and Sikkim which was not accepting any commission. This is what Mr. Thondup says. He also disclosed that the money realised from the sale of the treasure would be sent to the U.N. for pleading for the case of Tibet. So this is what we find in the popularly read newspapers from their correspondents in Calcutta, Patna and New Delhi. It is also suggested by the same sources that the recent China Aggression Resistance Conference which was held in Calcutta . . .

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON) : What is the name of the paper?

SHRI BHUPESH GUPTA: I am not quoting; I am speaking from memory.

. . . where the leader of the P.S.P. gave a thundering speech against the Prime Minister and then disowned it here in Parliament, that conference is reported to have been financed from

that treasure. This is what the newspapers say. Now, they do not seem to bother about these things, the statement of the Dalai Lama and of his entourage . . .

SHRI FARIDUL HAQ ANSARI (Uttar Pradesh): Which paper has reported that the conference was financed by this treasure?

SHRI BHUPESH GUPTA: I do not. say. It is what the newspapers say. It is a matter for investigation.

SHRI ROHIT M. DAVE (Bombay): Many newspapers also say that the Communist Party is getting money from Russia and China.

SHRI BHUPESH GUPTA: Now we are concerned with the Dalai Lama.

SHRI ROHIT M. DAVE: We are concerned with the Communist Party because . . .

SHRI BHUPESH GUPTA: Sir, the shoe seems to be pinching. The-wearer knows where the shoe pinches. (*Interruption.*)

SHRI ROHIT M. DAVE: We have got ears to hear what you say.

SHRI BHUPESH GUPTA: I do maintain that; the newspapers say things which . . .

SHRI ROHIT M. DAVE: I also-maintain that what the newspapers say is not true.

SHRI BHUPESH GUPTA: Well, youi have denied it. You have said that.

DR. A. N. BOSE (West Bengal): Was it Swadhinatal

SHRI BHUPESH GUPTA: No; it is not *Swadhinata*. If it had said, I would have said so because it is *my* party's paper.

Now. let me come to the point. *I* am net concerned with that part of it now. Maybe, the next All-Indiai

Conference is also looking forward to such wealth because such great speeches will have to be made. Anti-China conferences, anti-Nehru conference.?, have to be held and if some treasure flows in that direction, what is the harm in it? Because after all Panchsheel was born in sin, and therefore there must be virtue in the Dala: Lama's treasure.

SHRI ROHIT M. DAVE: We are not interested in becoming traitors to our own country.

SHRI BHUPESH GUPTA; Now, Sir, forget that aspect of the matter. I am not interested in the political part of it any more. Now, about this treasure the Government is treating the matter very lightly, making a claim of Rs. 50 lakhs on the exchequer, but at the same time treating this treasure with unheard of lightness. And I am astounded by the conduct of the Government of India. First of all, I say that the Government of India is disregarding the international usages in this matter. That is a matter of interpretation. What is the usage, what is international law there? I have got Oppenheim's International Law, Volume I here. It gives certain indications as to how such matters are to be dealt with. If you refer to page 619, Chapter VII, you will find that it is said that every State exercises Territorial Supremacy over all parts of its territory, whether they are subjects or aliens and excludes the prosecution of the alien there in the foreign State.

Now, this Chapter deals with aliens ard rights of aliens. Then, Sir, at page 627 you will find that the aliens in similar conditions can under no circumstances expect greater rights and wider rights than the citizens of the State in which the asylum has be<m given. That is clearly stated at page 627. Refer to page 629. You Will find such aliens when they come with such treasure are liable to all taxes and other things:

"Since a State holds only territorial and not personal supremacy over an alien within its boundaries, it can never under any circumstances prevent him from leaving its territory, provided he has fulfilled his local obligations, such as payment of rates and taxes, of fines, of private debts."

and so on.

What I have read out makes it obligatory on the part of the Government to acquaint itself with the assets of the Dalai Lama and his entourage, because they are liable to wealth tax, they are liable to expenditure tax, thoy are liable to gift tax and later on income-tax and all the laws operate. I ask the hon. Minister to get up and state here, on behalf of the Government, these laws do not operate.

Then, Sir, come to page 630. There you will find again another interesting provision:—

"An alien leaving a State can take his property away with him on the same conditions as a national, and a tax for leaving the country, of tax upon the property he takes awaj with him cannot be levied."

It is an authoritative book. International law is clear on the subject if you give asylum to an alien. I am not going into the Tightness or wrong-ness of giving asylum. That is beside the point. Such an alien, as in the ca:e of the Dalai Lama and his entourage are immediately subject to all our municipal laws, subject to fiscal laws, subject to taxation, subject to everything. Therefore, Government have full powers. The only thing is that they are not, for reasons known best to themselves, exercising this power.

Now, therefore, it is an international law and the position is clear. I would ark the Prime Minister—well he may have his own reasons to be generous, to be kind, to be solicitous and to be decent and humane. But he certainly

[Shri Bhupesh Gupta]

should not be the person to promote violation of international law and usages. That is only one aspect of the matter. What is more is that the entire provision, after provision of the Foreign Exchange Regulation Act, 1947 is being violated in the whole transaction and I pointed out previously to the House how it was being done. Please do not bring in apolitical questions. Whatever opinion you may or may not have, you have to examine on merits whether I can make out before this hon. House a case that the Foreign Exchange Regulation Act is being clearly violated. But before that I wish to make one point clear. It might be said that the property which the Dalai Lama h?s brought here does not enjoy the privilege and immunity of a property of a diplomat, because we afford no diplomatic status to the Dalai Lama. We may revere him. Some of you may revere him. That is beside the point. The Dalai Lama is not here enjoying any diplomatic status and I dc not think the Prime Minister will ever say this thing. He is here in the capacity of a private individual. Whatever else he may or may not be, be is here in the capacity of a private individual. Therefore the laws that govern the properties of the head of .a State or the head of a Government do net at all apply here. Besides, if such a suggestion were to be made thai, such immunities should be given to the property of the Dalai Lama or to the person of the Dalai Lama, which go to the head of a State or an envoy in this country, it would give rise to serious international complications and particularly in international law, for the simple reason that we have got diplomatic relations with the People's Republic of China and the Dalai Lama is not here as a representative of the People's Republic of China, presenting his credentials to the President and enjoying out of that certain immunities. I do not think that it is anybody's case here. Therefore, here we are dealing with a private individual.

Now, Sir, how did the properties come? The origin of the properties was the Potala palace. According to me it is important for the Government to take note of it. I am only saying this to draw the attention of the Government if that is so. And they have admitted, the Dalai Lama's brother has admitted and the officials have made a statement that these re first shifted in 1951 kirn and from there recently to Calcutta. The origin was Potala pslace. The property belongs to the Dalai Lama. Now, these are not, that way, personal properties. The Dalai LAma lives in a state of renunciation The properties of the Dalai Lama do not- go by the ordinary law of succession, and inheritance to his relatives. They devolve on the next Dalai Lama. For instance, if another Dalai Lama were to be appointed there and suppose this Dalai Lama is no more, then who becomes the owner of that property? The next Dalai Lama. The status of the property, therefore, is something quite different. Now, therefore, this is one aspect of the matter. This is a matter for the Government to consider and I leave it to the External Affairs Ministry to decide this question of the status of this property. It is not an alien property in the sense you get it or just as it has come with the personal property. He has come with the properties of the State. The State here is the People's Republic of China. The Tibetan region is part of it. That is a matter which will raise a lot of complica-I would ask the Ministry to consider it having regard to the origin of that property. Somebody might say this property is held in a fiduciary capacity. The Dalai Lama at best can have only life interest in the property. Since the next Dalai Lama is the prospective heir to this property, it should not be dealt with just as Mr. Thondup likes or in a manner his entourage likes. These are important matters of international law and I am surprised that the External Affairs Ministry is completely shutting its eyes to this very vital question of international

law. if the Prime Minister applies his mind, he will find a proper answer and solution to this problem.

SHRI J. S. BISHT (Uttar Pradesh): Why is the hon. Member agitated over the Dalai Lama so much?

SHRI. BHUPESH GUPTA: I am agitated about your ignorance that has been there in this matter. You should have been agitated. You do not know whose treasure it is ...

SHKI J. S. BISHT: What is your concern?

Sam BHUPESH GUPTA: Anyway, you may not be agitated. I am not agitated about the Dalai Lama.

SHRI J. S. BISHT: Even China is not agitated about it.

SHRI ROHIT M. DAVE: And he is voicing that feeling in the House.

SHRI BHUPESH GUPTA: I need not go into this thing. Let us take the case as presented by them, what Mr. Thorvdup has said. He has said. that these properties are the personal properties of the Dalai Lama. Take it as the personal property of the Dalai Lama for the present, the Dalai Lama as a private citizen and his friends having some personal property, it has come here. How did they come? They came from Tibet, a region of the Chinese People's Republic, from Potala palace, to Calcutta. How did they come? They came via Sikkim. Now, since that came via Sikkim, the laws do not apply . . .

SHRI HARIHAR PATEL (Orissa): How are we concerned with this question?

SHRI BHUPESH GUPTA: Why are you agitated? I am suggesting how you can utilise the money.

SHRI ROHIT M. DAVE: Because of the slanderous remarks you are making here.

SHRI BHUPESH GUPTA: Why is the P.S.P. so much agitated. Has the Dalai Lama made a will that they are going to inherit his property. I do not want to come in their way if the Dalai Lama says he can make a will. Then I will consider later on ...

3 P.M.

SHRI ROHIT M. DAVE: I do not want you to come in their way.

SHRI BHUPESH GUPTA: Because you seem to be looking forward to a great inheritance

\ Now, Sir, it came from Tibet to India via Sikkim. It was there for nine years. It was in transit. I repeat that it was in transit. Destination was Calcutta, and the place of origin was Tibet. Therefore, ordinary laws apply. Suppose, Sir, somebody transfers some property to Tripura, say, a Pakistani citizen, and then gets the property at Calcutta, will he be exempted from the laws if he can show that the property remained there for two or three years in Tripura or in somebody's garden at Tripura? No, he will not get exemption. He has to make a declaration and the normal incidence under the law would follow. I do not know why such incidence is being waived in this case. This is the position. It looks like an act of smuggling in law, whatever else it may be, because you have to go by law. Every year three thousand cases are started for breach of the Foreign Exchange Regulation Act. This case is completely ignored. But I am not concerned with even the smuggling part of it. Only I regret that the policemen of West Bengal have been associated with it. They have been providing escort from Cooch Behar or Sikkim to Calcutta. Things are not done that way. That is what I say. You could have passed an ordinance giving them all immunity and exempted their entire property. I think the police acted wrongly, in an improper way, circumventing the law. It was most unfortunate that

[Shri Bhupesh Gupta.] they associated themselves in this manner. Now, Sir, the Deputy Minister will have to answer everything. In the interests of the country I point out to you that he has got to maintain a right to look after this property. Here is no party question. I am not going to look after the property, it is they who will look after it. The only thing is that I am presenting this case before them, and I would ask them to kindly listen to it.

Here is the Foreign Exchange Regulation Act, Act VII of 1947. The Preamble to the Act says:

"An Act to regulate certain payments, dealings in foreign exchange and securities and the import and export of currency and bullion.

Whereas it is expedient in the economic and financial interests of India to provide for the regulation of certain payments, dealings in foreign exchange and securities and the import and export of currency and bullion."

It is a case of import of currency and bullion and is hence governed by the Foreign Exchange Regulation Act.

Again, in section 2 of the Foreign Exchange Regulation Act you would find the definition of various things—

"2(c) 'foreign currency' means any currency other than Indian currency."

Therefore, any currency that they may have will come within the purview of this Act.

Then, Sir, there is the definition of 'gold'—

'Gold' included gold in the form of coin, whether legal tender or not, or in the form of bullion or ingot, whether refined or not, and jewellery or articles made wholly or mainly of gold "

Then there are other provisions also. Therefore, you will find that almost the entire lot of assets, gold, bullion, silver, jewellery, securities, etc., which have been brought by them, come under the Foreign Exchange Regulation Act. There is no escape from it. Let there be no mistake about it. Therefore, I submit that the entire property of the Dalai Lama, no matter who holds it, the one that is alleged to be the property of the Dalai Lama, whether it is personal or not, comes under the Foreign Exchange Regulation Act. We do not know of any other Act which governs it. The Foreign Exchange Regulation Act is the law governing it. All the provisions of the Act therefore follow.

Sir, I shall invite your attention to section 4 of the Act which is about restrictions on dealing in foreign exchange:—

"Except with the previous general or special permission of the Reserve Bank, no person other than an authorised dealer shall in India, and no person resident in India other than an authorised dealer shall outside India, buy or borrow from, or sell or lend to, or exchange with, any person not being an authorised dealer, any foreign exchange."

Now, Mr. Thondup has admitted that he was dealing in the properties of the Dalai Lama. Has he been authorised under the Foreign Exchange Regulation Act to deal in such properties? Government ought to furnish an answer to it. They have not at all authorised him. He is taking an unauthorised step which comes within the mischief of section 23 of the Foreign Exchange Regulation Act which empowers the Government, that is the Director of Enforcement, to impose penalty. I will come to that later.

Then, Sir, there is section 4(3):—

"Where any foreign exchange is acquired by any person other than an authorised dealer for any particular purpose, or where any person has been permitted conditionally to acquire foreign exchange, the said person shall not use the foreign exchange so acquired otherwise than for that purpose or, as the case may be, fail to comply with any condition to which the permission granted to him is subject, and where any foreign exchange so acquired cannot be used or, as the case may be, the conditions cannot be complied with, the said person shall without delay sell the foreign exchange to an authorised dealer."

Has this provision been complied with? Not at all. We do not know. The Government can appoint an authorised dealer by notification. Which notification the Government has issued in order to empower Mr. Thondup or anybody to deal with this property in the manner in which they have been dealing? Have they been authorised under the Reserve Bank Regulations or under the Finance Ministry's notification to act as autho-, rised dealers in respect of the Dalai Lama's property in order to dispose it of in this manner? No, they cannot produce that. I do not know whether some fictitious document will come. But no Gazette of India carries such notification.

Then I come to section 5. I say that the Finance Minister is in the soup. Section 5 provides for restrictions on payments. Payments are being made. Banks are making payments on behalf of the Dalai Lama. His brother is making payments to the U.N., to the Conferences, whatever they may be. Here, the section says:—

"Save as may be provided in and in accordance with any general or special exemption from the provisions of this subsection which may be granted conditionally or unconditionally by the Reserve Bank, no person in, or resident in, India shall—"

There is a whole series of restrictions, I think there are about eight restrictions. Are they being observed?

SHRI B. R. BHAGAT: Yes.

SHRI BHUPESH GUPTA: 1 would like to know this from the hon. Minister and he must submit that before this hon. House, and I would ask the hon. House to consider . . .

SHRI B. R. BHAGAT: The hon. Member has not said anything specifically about payments. How does he say that the restrictions are not being observed?

SHRI BHUPESH GUPTA: You produce the document here that you have authorised them. You cannot get away like that. No smartness like that will permit you to escape like that. See how many sections they are violating.

Then I come to section 8. Section 8 deals with restrictions on import and export of certain currency and bullion. I do not go into the details of this section. This section which provides for restrictions on export and import is being violated because import has taken place.

Then I come to section 9. Under this section, well, there is power given to the Reserve Bank to compel them to sell all these things to the Reserve Bank if they like. Then there is section 11 which gives the Government wide powers to regulate the uses, etc. of imported gold and silver. It says:—

"The Central Government may, by notification in the Official Gazette, impose such conditions as its thinks necessary or expedient on the use or disposal of or dealing-; in gold and silver prior to, or at the time of, import into India."

May I know why this restriction should not have been imposed? What is the consideration? Why is all this being dealt with by the Calcutta banker? And the whole of Calcutta

[Shri Bhupesh Gupta.] City is talking about it and newspaper reports are appearing, but the Reserve Bank and the Government of Indiathe Finance Ministry in particular— are sleeping over this matter as if nothing has happened. Are we to handle our affairs of finance in this manner? They should come out and tell us whether there was any ground for restriction and if not, why not. And if there was any ground for restriction, why did they not impose such a restriction especially when moneys are used for purposes which, according to Mr. Thondup, were for sending delegations from here to the United Nations to plead against India and to fight against India's position in the United Nations with regard to the question of Tibet? Well, it is a serious matter. I think you cannot escape the responsibility by just giving a kind of smart

Then, Sir, I come to section 13(3) and 13(4). Section 13(4) is about the transfer of securities. I have already pointed out that properties are being transferred. It is an admitted fact, admitted by one who claims to be authorised by the Dalai Lama. Now, in regard to regulation of export and transfer of securities, section 13(1) says:—

"Notwithstanding anything contained in section 81 of the Companies Act, 1956, no person shall, except with the general or special permission of the Reserve Bank,—"

Now, has the permission of the Reserve Bank been sought in this matter? If so, has it been given? If so, on what grounds has it been given? I would like to know from the hon. Minister. I seek information from him on this matter

Similarly, you see section **13(4)** also again. It says:—

"Notwithstanding anything con-ed in any other law, no person shall, except with the permission of the Reserve Bank,— (a) enter any transfer of securities in any register or book in which securities are registered or inscribed if he has any ground for suspecting that the transfer involves any contravention of the provisions of this section, . . ."

From what I have told the House, at least there is a presumption of contravention of a certain law. If that is so, then nobody can make any transfer of such security of property without the express permission of the Reserve Bank of India. Has this permission been applied for and given? These questions have to be answered here on the floor of this House. There should not be any hush hush about it.

Section 17 deals with restriction on settlement. It says:—

"No person resident in India shall, except with the general or special permission of the Reserve Bank, settle any property, otherwise than by will . . ."

Not even if you make a will in favour of a political party—

"so that a person who at the time of the settlement is resident outside India, elsewhere than in territories notified in this behalf by the Reserve Bank, will have an interest in the property, or exercise, other than by will, any power for payment in favour of a person who at the time of the exercise of the power is resident outside India elsewhere than in such notified territories."

Now, that again is being violated. Suppose somebody who is in the United States of America or in some other country is paid out of this, it is a clear violation.

SHRI B. R. BHAGAT: We cannot answer any supposition. He has to say whether some payment has been made outside India and without the permission of the Reserve Bank. We are certain that

SHRI BHUPESH GUPTA: I charge you of ignoring it. I declare on the floor of this House that you cannot furnish any document to the satisfaction of this hon. House. You have not given permission nor permission has • been sought. Don't try to interrupt me in this manner. If you have any document, come and place it before the Members and lay it on the Table of the House and I shall stand corrected over this matter. It is my duty, Sir.

No settlement of the property can take place without the sanction of the Reserve Bank under the Foreign Exchange Regulation Act. If any transaction had taken place, that transaction would be null and void, would be void *ab initio;* in law it would have no legal status. You can set aside the transaction straightaway. If it has not taken place, then you should immediately call for the property papers and go in for proper action.

Then I come to section 19 and will show you how they are not behaving. This section gives power to the Central Government to call for information. It says:—

"The Central Government may, at any time by notification in the Official Gazette, direct owners, subject to such exceptions, if any, as may be specified in the notification, of such foreign exchange or foreign securities as may be so specified, to make a return thereof to the Reserve Bank within such period, and giving such particulars, as may be so specified."

Such a power you have got.

Then section 19(3) says: —

"If on a representation in writing, made by a person authorised in this behalf by the Central Government or the Reserve Bank, a District Magistrate, Sub-Divisional Magistrate, Presidency Magistrate or Magistrate of the first class, has reason to believe that a contravention of any of the provisions of this Act has been, or is being or is about to be, committed in any place,"

then he can take a certain action. Is any of your Magistrates acting? Or is there no ground for suspicion of any contravention? Explain these things to this House. I say, there is a clear admission of contravention, not merely of suspicion. Neither the Government of India nor the Reserve Bank nor the Magistrates are acting in this manner in order to defend the law and bring the entire opetation with regard to the Dalai Lama's treasure within the four corners of the law. What else could be more scandalous than this pitiable, miserable violation of the Foreign Exchange Regulation Act which the Government of India and its high-ups are allowing? I should like the House to consider this thing.

Bill. 1960

Again, I come to section 23. You know, Sir, that one Mr. Jain was hauled up under this section. I am not going into that case. Many are punished. This section deals with penalty to be awarded to anyone who contravenes the provisions of section 4, section 5, section 9 or section 12(2). Section 4 is about restrictions on dealings in foreign exchange. Section 5 is also a section to which section 23 refers and this is about restrictions on payments. Under section 9, there are regulations about the dealings. If anything has been done in violation of section 4 or section 5 or section 9 or section 12, it comes within the mischief of this penal clause—section 23 of this Act and this penal section provides, as you know from your experience already and as we all know from our experience, that: —

"If any person contravenes the provisions of section 4, section 5 -----"

SHRI P. D. HIMATSINGKA (West Bengal): Are we discussing this Act or the Appropriation Bill? We can only just refer to it if there is any violation of it; we can look into it. We are not discussing this Act.

SHRI BHUPESH GUPTA: I am not discussing the Act; I am discussing your crime, your violation.

SHRI P. D. HIMATSINGKA: It is not my crime.

SHRI BHUPESH GUPTA: I am going to haul them up.

- "... section 9 or sub-section (2) of section 12 or of any rule, direction or order made thereunder. he shall—
 - (a) be liable to such penalty not exceeding three times the value of the foreign exchange in respect of which the contravention has taken place . . ."

I would like to ask: Will not the Dalai Lama and his authorised agent be liable to pay up to three times the value of the fore gn exchange nvolv-ed in the transactions. Then the other penal clause follows. This is the Foreign Exchange Regulation Act. Mr. Vice-Chairman, I do not wish to introduce politics here. But I should like to have some kind of explanation as to why .this entire treasure is being treated in this manner in defiance and disregard of the Foreign Exchange Regulation Act. Can they suggest any international law in their favour when they are asking us to pay Rs. 50 lakhs for the Tibetan refugees? But I know that there are humane considerations. Many hon. Members would like to see these refugees well-fed and well-clad I do not mind that kind of thing. But are we not entitled first of all, to put

a moral claim before the Dalai Lama and his entourage that 'it is your job to help us in looking after these refugees, that the cost of maintaining the refugees should be a first charge on the moneys and treasures that you have brought into this country?' That is our moral claim. Have we put in a clam of this kind especially when they are themselves saying so? While for propaganda purposes they are saying that the moneys would be utilised' for the relief of the Tibetan refugees, all the moneys are being spent— even on their own admission—for send-

ing delegates to the U.N. to speak against India and China. I must say it is a serious matter by all accounts.

Then, Sir, legally also you have the right and it is this. First of all, if there is the property of a State, which has somehow or other found its way into India, well, I think it is a matter to be taken up in that context and to be seen that the moneys are spent not for other purposes but for maintaining the subjects or the citizens of that State who have sought asylum here. That is how it is done under international law. We know of princes and others going from one country to another with treasure and who volun-tarily—it is very often voluntary— place the money at the disposal—unless it be purely private funds—of the Government which gives them asylum, so that such moneys could be utilised for looking after the citizens of the particular State from which the particular ruler or person has sought asylum. Such are the international practices. But this is not being done. And if this is not being done, why should we not enforce it? This is our moral duty. We are in a strong moral position to put in the claim. I say: By all means spend on them. I do not say that they should die in the streets, in the towns of India or in the villages of India. For good or bad, since they have sought asylum here, well, Indian kindness must not fail even in respect of people who took part in a rebellion. But then it is also our moral right to expect that the moneys which have come into this country, moneys got from them, whether by way of some gifts or some other thing, by way of all kinds of things that have taken place in a religious context, should be utilised for the succour of these men. It is a moral cons deration. If somebody in the entourage of the Dalai Lama . . .

THE VICE-CHAIRMAN (SHRI DAHY-ABHAI V. PATEL): Mr. Gupta, you have been speaking for half an hour; you must now conclude **your** remarks.

SHRI BHUPESH GUPTA: If it is not being so utilised, we should point it out so that it could be so utilised. Secondly, Sir, the legal position is very serious. I do not know, Sir, whether you have seen such a gold rush in Calcutta or in any other place without being affected by any law. Can you tell me. Sir, of any civilised country in the world where gold passed from hand to hand across the frontiers without coming in touch with any municipal law? I should like to know it from you, Sir. You are very well-read, Sir,may not be a lawyer that way, but as wise men following world events,—can you give me an example like this? There are the United States of America, France, Switzerland, Italy, and other countries in the world, and can you cite one country, Sir, which allows gold to be brought in in complete disregard of the existing laws, in violation of the existing law?., and then allows transactions to be made in respect of such gold and treasure in violation and contravention of all the ex sting That is the question that I put before you, and here therefore, Sir, Government is guilty of a dereliction of duty. Government is guilty of conniving at illegal transactions. The Reserve Bank is guilty of a dereliction of duty in this matter, for it was the duty of the Reserve Bank to call for papers, if necessary, invoking section 19 of the Foreign Exchange Regulation Act, in order to acquaint itself with the particulars of the assets. But it has not done so and it is a dereliction of duty. Then, Sir, the Government have been conniving at violation of its own laws. That is the most tragic part of it. Small fries are arrested for violation of foreign exchange regulations, and every year there were 3,000 cases, but here is a wholesale, a monumental, shall we say, a Himalayan violation of foreign exchange regulations, violation of section after section, chapter after chapter, and I find the Treasury Benches are still happy. I do not know what is in their mind. but it is our duty from the opposition side to pull them up. It is our duty to tell them that the country shall not tolerate, for

political or other considerations, this flagrant violation of the Foreign Exchange Regulation other municipal laws of the and country, and the country shall not tolerate, at any cost, the connivance on the part of the Government when such violation is taking Worship him, whatever you call him, place. the Dalai Lama, as much as you like. Ministers can take offerings to him as much as they Like and unburden themselves of the burden of sins. It is good; I do not mind that. But I do not like the Finance Ministry to watch and look on when, under their nose, in the Calcutta stork exchange, in the banks on Neiaii Subhas Road in Calcutta and at other places in defiance of the whole system of our law, provisions of our foreign exchange regulations are being openly violated and announcements of violations are being made in advance. It is a strange state of affairs. Sir, I do not wish to say very much. I have thought over this matter which, as I have submitted, is all wrong, is all illegally done. You owe an explanation to the country because every point that I have made is based on your own law and my submission has been that there has been a clear violation of certain definite law and named provsions of that law, the Foreign Exchange Regulation Act. You cannot escape an answer to such a challenge being made, even chailenge be made from this side of the Opposition. Sir, it is a most regrettable thing.

Therefore I suggest to the Government the following course. The Government should immediately direct the Reserve Bank to freeze all transactions and operations in respect of the treasure imported by or on behalf of the Dalai Lama. The Government should declare ab *initio* void all transactions that have taken place in contravention, directly of indirectly, of the provisions of foreign exchange regulations. The. Government should issue directives through the Reserve Bank mechanhm and otherwise to all those who are interested or had interest in these transactions that such transact

[Shri Bhupesh Gupta.] tions shall be considered illegal and will be liable to the of the penalty in section 23 Foreign Regulation 1947 Exchange Act Government should, section 19, ask for full particulars and information with regard to every item of the property that has been brought into this country, and place a statement on the Table of the House with respect to such properties which have been imported. Then the Government should decide its course of action with regard to the transaction after freezing the properties. As far as the Dalai Lama is concerned, you will be surprised, Sir, that he is a man of crores, but he and his entourage are being looked after by us and by people like Birlas. Birla can be generous; let him be generous, but why should you? Now ask the Dalai Lama himself to spend a little money our of those At least let him ask for your crores assistance before you go to offer it yourself. Well, Sir, that factor has also to be taken into account hud the Government should make a formal not informal—representation to that private citizen from the People's Republic of China, namely the Dalai Lama, and the members of his entourage, to make available this fund since they have themselves said that they would use it for the relief or succour of the Tibetan refugees. After doing all this I can understand the Government coming here and asking for money. Thev have done nothing of the kind. Let me tell you, Sir, to day you may escape it, but there is the comity of nations, there is the International Court of Justice; there is the United Nations, and people study each other's affairs today. In the modern world they study each other's arrairs and I think we have in such a situation entered into a first-rate scandal over this matter and I think, before it is too Government should retrace its step, late. make amends and change the position so that everything is brought within the scope of law and every transaction with regard to the status of the properties is first of all properly ascertained and the transactions are made according to the law. Finally, Sir, I would have suggested perhaps, the prosecution of see people who had been engaged in transactions under section 23 of the Foreign Exchange Regulation Act. I think there is a strong case for the prosecution of Mr Thondup, Dalai Lama's brother, and oilier people who have been dealing with this property in clear and wilful contravention of the Foreign Exchange Regulations Act. I hope, Sir, proceedings will be started against such people who have been violating the law of the land cheating the Government and circumventing other regulations and provisions.

Sir, so far as the grant is concerned, if the Prime Minister wants Rs. 50 lakhs for his own sake, by all means, let him have it. But normally it is morally repugnant to call upon us to sanction all this amount when some-ether people are sitting over treasures worth crores of rupees and disposing them of as if there is no civilised law, there is no regulation, there is no Government in. the country. It is for the Hoise to decide. I have brought the whole thing to the notice of the House and of the country, because I think it is a matter of major importance and: it is to be treated at the highest level by the Government, not in the light manner in which they have been treating the whole thing. Sir, I hope the hon. Minister, specially the Finance Minister, or whoever speaks on his behalf, will satisfy the House, not by making statements because he should knew that I have a right to go to the Supreme Court, I think, or some High Court, to seek injunctions on the whole thing. I am just mentioning that one can go to a High Court and seek injunctions to prevent all these transactions, whether they will be granted the injunction or not, is for the court to decide. The hen. Minister will be in the soup if such an injunction were sought for. The hon. Members opposite hove, therefore, to make a clean breast of everything, they should admit before the bar of the House that they have committed a grave error and they have to give an assurance that they would obey law and they would enforce obedience to law.

Sir, as far as the item relating to the External Affairs Ministry is concerned, I would only request the hon. lady Deputy Minister to discuss this matter with her superior because I feel the Prime Minister of India has been wrongly advised.

SHRIMATI LAKSHMI MENON: You do not have to advise us. We have done all that

SHRI BHUPESP GUPTA: Even before Hearing me? You knew that I would . . .

SHRIMATI LAKSHMI MENON: We do not wait for instructions from you.

SHRI BHUPESK GUPTA: Madam, may I request you, implore you, beseech you if you do not like 'instructions'? There is no harm. Sir, I may implore the hon. lady Member not to discuss things by a look at my face, but to discuss the thing after she has listened to me.

SHRI P. N. SAPRU: You should be examined also.

SHRI BHUPESH GUPTA: You can give your advice, Mr. Sapru; you are a lawyer.

This should be discussed. Sir, the Prime Minister has not been rightly advised in this matter by the other Ministries concerned, especially the Finance Ministry I would appeal to the Prime Minister to ask for an explanation from the Ministry of Finance and, through it, from the Reserve Bank as to how they behaved in this matter. I should say the Prime Minister has been deliberately misled in the whole matter, because I cannot believe that consciously the Prime Minister will permit the contravention of law. Thank you.

श्री शीलभद्र याजी : ग्रभी बोट नम्बर १८, ४१ श्रीर ४३ पर जो सवाल उठाये गये उन पर अपनी राय देते हुए मैं इस एप्रो-येशेन बिल का समर्णन करता ।

श्रभी कामरेड भूपेश गुप्त ने दलाई लामा भ्रौर उसके ट्रेजर की बाबत बहुत सी बात उठाई । एक तरह से तिब्बत चाइनीज गवर्नमेंट के ग्रन्दर है ग्रीर वहां भी कस्टम्स के सम्बन्ध में रूल्स बने हैं, बड़ी सख्त गवर्नमेंट वहां है लेकिन उस गवर्नमेंट की हिम्मत नहीं हुई कि ग्रपने फारेन एक्सचेंज रूल्स लाग करे और उसके मुताबिक दलाई लामा को प्रापर्टी बाहर ले जाते वक्त इंटरसेप्ट करे, और इस प्रकार वह उसको रोकने की व्यवस्था नहीं कर सकी । इससे मालुम होता है कि वह गवर्नमेंट इस मामले में निकम्मी साबित हुई । खच्चरों पर लाद कर सोना, बांदी, इत्यादि कोमती चीजें लेकर ग्रीर पता नहीं बया क्या चीजें ले कर वह यहां तक म्रा गये भीर वहां की हकुमत उनको रोकने में फेल हो गई। मेरी समझ में श्री भूपेश गुप्त ने दलाई लामा के बारे में बहुत सी बातें कहते हुए सुप्रीम कोर्ट तक उनका मामला ले जाने का जिक्र किया लेकिन जो मौजदा चाइनीज पीपल्स रिपब्लिक है उसकी फहरिस्त

SHRI BHUPESH GUPTA: To be exact, it should be High Court. We can seek a writ there. I am not going there, but one can take a writ.

श्री शीलभद्र याजी: . . . उसमें सभी तक दलाई लामा को चेयरमैन का दर्जा मिला हुआ है और उसकी अनुपस्थित में पंचम लामा अभी तक एक्टिंग चे रमैन कहलाते हैं । तो अभी तक दलाई लामा को चेयरमैन का दर्जा मिला हुआ है । जब दलाई लामा की बात उठती है तो कामरेड भूपेश गुप्त या उनकी पार्टी के लोग कभी ट्रेजर की बात लाते हैं, कभी इस बात पर बौखलाते हैं कि क्यों उनका रिसेप्शन हुआ, आवभगत हुई, क्यों उनको और उनकी पार्टी को यहां बसाया जा रहा है । तो चाइनीज गवर्नमेंट को उनको कंसल्ट करना चाहिये कि यदि दलाई लामा ट्रेटर है, उसने विक्वास धात किया है तो फिर चाइनीज

[श्रीतीतमः याती]

पीपुल्स रिपब्लिक जो एक झाटानोमस गवर्न-मेंट है उसने क्यों उसको श्रभी तक अपनी सिस्ट में रखा है? उनको तो वह नाम हटा देना चाहिये था ।

SHRI BHUPESH GUPTA: If he is the Vice-chairman, then your Vice-Chairman should be receiving him at the airport. Don't you know that?

भी शीलभद्र याजी : You should not interfere. तो चूंकि वे अपने साथ सोना, चादी, जवाहरात लाये तो उस चीज का जिक करते हुए श्री भूपेश गप्ता ने जो बातें कहीं उसने ऐसा मालूम हो रहा वा कि हाउस में फारेन एक्सचेंज हत्स पर बहस हो रही है। उन्होंने बहुत सी बातें इस सम्बन्ध में बतलाई । मैंने शुरू में कहा यह तो चाइनीज गवर्नमेंट की गलती यी या मैं समझता है कि उसकी लाचारी थी या फिर जो चीज भी रही हो, यह चाइनीज गवर्नमेंट जानें, लेकिन वह उस चीज को रांक नहीं सकी । भी : जनने कारेन ए स कि वर्गरः को इस्तेमात नहीं कर सकी। तो यदि चुपके से पहां कोई प्रापर्टी बाई—बहुत सी चीज आती रहतो हैं और हमारी सरकार निगरानी रमती है-नो उस पर सरकार कदम उटा रही है। लेकिन दलाई लामा के केस को एक मामली आर्डिनरी स्मगलिंग से मिलान करना मैं समझता है यह एक राजनीति जानने वाले के दिमांग के दिवालियेशन का इजहार करता है । जब वाइस चेयरमैन को नही हटाया गया, जब कि आटानोमस स्टेट का पंचनलामा अभी तक एविटंग वेयरमैन है, श्रीर जब दलाई लामा ग्रीर पंचन लामा यहां बाउँ के साथ ग्राए थे तो हमारे जो कामरेड लोग बैठे हुए हैं वे भी उनके सम्मान में नारे लगा रहेथे, उनका जयजयकार करते थे, तो इन सब बातों को देखते हुए जब तक पंचन लामा चाइनीज पीपुल्स गवर्नमेंटे के ब्राटानोमस स्टेट का बाइस

चेयरमैन है तो दलाई लामा का भी उनको हर तरह से स्वागत करना चाहिए भौर इसमें उनको इंकार करने की बात नहीं होनी चाहिए, नहीं तो पहल चाइनीज गवनेंमेंट को डिक्लेयर करना चाहिए कि वह ट्रेटर है भौर फेहरिस्त से उसका नाम काट देना चाहिए। इसलिए फारेन एक्सचेंज रूस्स का हवाला देकर हाई कोर्ट तक मामले को ले जाने की बात करना उनके लिये अशोभ-नीय है।

इसके झलावा हमारे एक साथी डः० गौड़ ने उर्द का सवाल उठाया श्रीर बताया कि मर्दमशुमारी होगी तो उर्द जानने वालों की तादाद ज्यादा निकलेगी । टीक है. हमारे बिहार के सूबे मे करीब ४५ लाख मुसलमान हैं और वे उर्दू जाने या न जाने लेकिन यह समझा जाता है कि वे उर्दुदां हैं। जब हम उर्दू को एक राष्ट्रीय माथा करार देचुके हैं चंदह भागमां में से एक मराते है, तो उसकी तादाद घटाने बढाने का कोई मतलब नहीं होता है। मेरी समझ में उर्द्दां लोग चाहे यु० पी० में हों, बाहे हैदराबाद में हों, या काश्मीर या पंजाब में हों--श्रीर पंजाब में उदं जानने वालों की तादाद ज्यादा होगी क्योंकि क्हां यद्यपि गुरुम् दी चौर हिन्दी का झगडाई ले के े। न गुरुमुखी ठीक से जानते हैं और न हिन्दी ठीक से जानते हैं, यहां तक कि वे भ्रपने पक्ष के समर्थन में दलीलें भी उर्दू में ही देते हैं—तो उनकी तादाद ज्यादा निकलेगी ग्रीर मैं समझता हं पूराने बहुत से लोग उर्द ही जानते हैं । इसलिए सही में कितने ओग उर्द जानते हैं, उसको ठीक ठीक फिगर्स ग्रानी चाहिय लेकिन उसमें जो उदींदों हैं उनकी संरूपा को घटा देना में समझता हूं इसकी कोई जरूरत नहीं है।

श्रभी भी राजा महाराजाओं का बकयोटा कुछ बाकी है। उसमें भी मैं समझता हूं जब हमने समाजवादी सरकार की धोषणा

2180

की हुई है, तब चाहे वे राजा हों या रानी हों, क्योंकर निकम्मे और निठल्ले बैठे रह कर मक्खी मारते हैं और उनको इतने लम्बे लम्बे लम्बे प्रिवी पर्स दिये जाते हैं। ये जो राजा महा राजा लोग हैं, जो मक्खी मारते रहते हैं, उनको जो खेत सरप्लस में बचे उन पर खेती में लगाकर काम दीजिय ।

तो प्रिबी पर्स दे कर उनको निकम्मा नहीं बनाना चाहिये। हमारी सरकार जिसका ध्येय समाजवाद की रचना है उसके लिये यह बात और भी ठीक नहीं है। इन राजा महाराजाओं को किसी प्रकार का विकयोटा नहीं देना चाहिये बल्कि इन्से हर्जाना निया जाना चाहिये । डा० गौड ने इस सम्बन्ध में ठीक ही कहा है कि इन लोगों को सब चीज देना बन्द कर देना चाहिये। यह बात ठीक है कि हमने कुछ वादे किये थे। यह तो सरदार पटेल की होशियारी थी कि इन लोगों को-राजा महाराजाओं को-जो उस समय एक विधान के अन्तर्गत नहीं आना चाहते थे, लाने के लिये इस तरह का वादा किया गया था। वे लोग भी यह समझ गये थे कि देश में कांति हो रही है और जो कुछ मिल जाता है उसको ले लेना चाहिये। ये राजा महाराजा कहते हैं कि हमारा पत्री से कोई रिश्ता नहीं है, हम तो चंद्रवंशी और सर्यवंशी है लेकिन सरदार पटेल इन सब को डकार गये ग्रीर इन सब को स्तत्म कर दिया । जो रुपया इन लोगों को दिया जाता है उसे बन्द कर दिया जाना चाहिये और जो हमारे केन्द्रीय सरकार के मलाजिमीन हैं उन पर या जन्द्रीय सरकार को देश की उन्नति के कार्यों पर यह रूपया लगा देना चाहिये । इस तरह निठल्ले लोगों को सरकार की श्रोर से लाखों श्रीर करोड़ों रुपया हर साल वगैर काम किये दिया जा रहा है जो उचित मालुम नहीं देता है। निजाम हैदराबाद जो काफी मालदार है सरकार उसकी काफी रूपया देती है। वह बहत कंजस है ग्रीर इस तरह लाखों रुपया प्रिवी पर्स के

रूप में उसे नहीं दिया जाना चाहिये । इन शब्दों के साथ ग्रीर डा० गंड ने जो कुछ इस सम्बन्ध में कहा कि त्रिवी पर्स इन लोगों को नहीं दिया जाना चाहिये बल्कि सरकारी कार्यों में यह रूपया लगाया जाना चाहिये, उसका मैं समर्थन करता हं।

इसके साथ ही साथ श्री भूपेश गुप्त का जो सिहनाद हुआ, मैं समझता हं वह बेकार का सिंहनाद था । उनके भाषण से ऐसा मालम पड रहा था कि मानो वे फारेन एक्सचेंज के रूल्स एंड रेगलेशन के बारे में बहस कर रहे हैं। इस तरह से वे अपने भाषण में जो बातें कह नहे थे वे सब बेमानी बातें थीं। मेरा यह कहना है कि जब तक दलाई लामा चाइनीज पीपुल्स गवर्नमेंट के वाइस चेयरमैन है, जब तक उनका घाटोनोमस स्टेटस है ग्रीर वे उसका उपयोग कर रहे हैं, तब तक इस तरह की ऊलजलूल बातें कहना शोभनीय मालुम नहीं देता है। श्री भूपेश गुण की दलाई लामा के बारे में इस तरह की बातें नहीं कहनी चाहिये थीं । चाइनीज गवनंमेंट की उन्हें अलग करने की हिम्मत नहीं होतो है तो फिर श्री भपेश गप्त को इस तरह को अशाभनीय बातें नहीं कहनी चाहियें। हम लोग हिन्द्स्तान वाले तो ग्रावभगत के लिये प्रसिद्ध है, यहां कोई भी द्याये, हम उसका अच्छी तरह से स्वागत करते हैं,। जब एक दल के वाइस चेयरमैन ग्रायें तों हमें उनका उचित ग्रादर सत्कार करना चाहिये । मैं समझता हं कि जल्दी ही श्री चाऊ एन लाई यहां श्राने वाले हैं और इस बारे में सब हिसाब किताब हो जायेगा ग्रीर हम यह ग्राशा करते हैं कि दलाई लामा भी अपने देश वापस चले जावेंगे। हमारी यह आजा है और देश के सभी प्रगतिशील लोग यह चाहेंगे कि रामलीला ग्राउन्ड में श्री चाऊ एन लाई हमारी मांगों को स्वीकार कर लेंगे और इस तरह से हमारे प्रधान मंत्री जी और उनके बीच में गला मिलन होगा। जब हम इस तरह की बात सोच रहे हैं तो

[श्री शील भद्र याजी]

श्री भपेश गप्त को फारेन एक्सचेंज और मुप्रीम कोर्ट की बात नहीं करनी चाहिये। में समझता हू कि इस तरह की बातें एक जिम्मेदार पार्टी के सदस्य की नहीं कहनी ाहिए। उन्हें यह बात सोचनी चाहिए थी कि श्री चाऊ इन लाई ग्राने वाले हैं इसलिए ऐसी परिस्थित तैयार की जानी चाहिये जिसरो हिन्दूस्तान ग्रीर चीन में समझौता हो जान और साथ ही साथ दलाई लामा हवाई जहाज में तिब्बत वापस चले जायें। यही सब लोगों की ग्रभिलाषा है।

شرى فريد الحق انصارى (اتر

پرديم): جناب ڏپڻي چيرمين صاحب - میں اس ایوان میں دو برسوں سے اپروپری ایشن بل کے اوپر بتحث سن رها هون اور اس بتحث کو سائے کے بعد جو ایروپری ایشن بل پر ھو رھی ھے اور گورنعفت نے جو رویه اختیار کر رکها هے اس کو دیکھنے کے بعد میں اس نتیجہ پر پهنچ رها موں که گورنمنت اس چیز کو سیویسلی نہیں لے رعی ہے اس بات میں کوئی اصلیت کی جهلک نهین دکهائی دے رهی هے -اس ایروپری ایشن بل کے سلسلہ میں اور پریسیڈنٹ ایڈریس کے سلسله ميں بھی جو پوائنٹس اس هاوس میں اتمائے کئے هیں اور جن یر اس هاوس میں بحصت هوئی ان کا وزیروں نے کوئی جواب نہیں دیا -اس سلسله میں مجھے اتفا هی کهنا دانتر راج بهادر دُور: ایک شعر سن ليجعيُ -

Bill, 1960

شرى فريدالحق انصارى: اس اپروپری ایشن بل کے سلسله میں جو بات میں نے سلم اس سے متجھے الفسوس عوا - اس بحث کے دوران مهي ايسي سوال اتهائے گئے جو ميري نظر میں معیوب دکھائی دیتے ھیں «دکیا کہوں کچھ کہا نہیں جاتا -يبن كهد بهي رها نهيس جاتا - ٠٠ سیں بھی چاھتا ھوں که دالتی المه کا جو فلڈ ہے اس کے ساتھ کورنمذت قانونی ہوتاو کوے - منجھے امید ھے که جو بهی قانون هوگا گورن**مذت اس** یر لاگو کریگی - مگر اس کے ساتھ ساتھ میں گورنمنٹ سے یہ بھی حرخواست کروں کا که هددوستان کے أندر جو بھی روپهه خفیه طویقه پو آتا ہے اس کے ساتھ گورنمذھ قانون ئے مطابق برتاو کرے -

دَاكتر راج بهادر گور: بلكه ضبط

شرى فريد الحق انصارى: ميس اپنے دوستوں سے دوخواست کروں کا که اس ایوان میں بیٹھ کر یہ تهیک معلوم نهیں دیتا که هم دوسروں کے دامن پر چھینتے ڈالیں یه بات وه کر سکتے هیں جن کا دامي صاف نه هو يا غبار آلود هو -انگویزی میں ایک مثل مشہور ہے -"People living in glass houses should not throw stones."

بس متجهد اس ملسه میں اتذا هی عرض کرنا هے -

اب مجهد آئتم نعبر ۸۹ اور ۱۳۱ نے متعلق کمچھ عرض کرنا ھے - اس کے متعلق یہ عرض کرنا ہے اور میں یه دیکه رها هون که پی ایلد تی لا جو تيپارٿمنت هے اور اس کا جو۔ سارا ایدمنستریشن هے وہ روز بروز خراب هوتا جا رها هے - جناب دیتی چیرمین صاحب ابهی کوئی دو عنتے هوئے هيں كه ميں نے ايك-سوال پوچها تها که ایک انشورة لهتر جو بہار سے کلکتہ بھیجا گیا تھا ابهی تک قریب دو برس هو چکے هیں اس کا کوئی پتم نہیں چا ہے -جب بہار کے پوسٹ آفس سے اس لهثر کے بارے میں پوچھا گیا تو۔ انہوں نے کہا کہ وہ لیٹر عمارے یہاں سے چلا کیا - لیکن جب کلکته. کے پوسٹ آفس سے پوچھا گیا تو: ولا کہتے ہیں که ولا لیٹر عمارے پاس نہیں آیا - جب ملستوں ہے اس کے بارے میں سوال کیا گیا تو انہوں نے اس بدا پر میوا سوال رینچیکت کر دیا که یه ببلک، انتریست میں نہیں ہے۔

میرے ساتھ خود ایک واقعہ یہ عوا ۔

کہ بمبئی کے گورنر نے منجھے ایک ۔
ایکسپویس لیٹر بھیجا تیا - اس ۔

لیٹر کے اوپر سرخی سے دد ایکسپویس ۔

لیٹر ، کا کھا عوا تھا - لیکن وہ میرے ۔

پاس آردنوی طریقه پر دلیور کیا گیا-میں نے جب اس بارے میں کمپلیدے کیا تو تین چار مہینے کے بعد يه جواب آيا که يه يهاں کی غلطے سے نہیں عوا بلکہ بمبدی میں يه ليتر غاط بيگ مين دالديا گيا تها - اس طرح سے یہ بات هوئی -آپ روزانه دیکھتے ھیں که بہت ہے خطوط غادا ذليور هوتے هيں اور ایکسپریس لیٹرس دیری سے ڈلیور ہوتے ھیں - ملی آرڈر کے بارے میں تو روزانه اخبار میں کوئی نه کوئی بات نکلتی هی رهتی هے که مذی آرتر پہلچتے هی نہیں هیں - یہی نہیں مجهے یہاں تک اطلاع ملی ہے که یوست آفسیز میں کچھ لوگ ایسے هوتے هيں جو اس چيز کا برنس---بیوپار--- کرتے هیں - میرے یا آپ کے دس آدمیوں نے ایک دن منی آرڈر جو آ گئے ان ملی آرتروں کو نہیں عا دیا کل دوسرے دس ملی آرتر جو آگئے وہ پنچھلے لوگوں کو بانت دئے گئے - س طوح سے معاملة چلتا رهتا هے - اس کو چهوزیئے -تیلهفون کا محکمه جو هے میرے دوست ديوان چمن الل صاحب يهال يو بیٹیے هیں یہ شہادت دیں کے کہ انہوں نے میرثم تیلمفون کرنا چاھا اور صبح سے شام تک بینچارے کوشش کرتے رہے لیکن ٹیلھفون کا کلیکشن نهير ملا - दीवान चमनलाल: ों दिन बराबर।

شرى فريدالتحق انصارى: اچها اس کو بھی چھوڑیئے - میرے ساتھ خود ایک واقعہ عو چکا ہے۔ سفد 190٧ میں ۳۷ - ساوتھ ایونیو میں میں کیا اس وقت میرے پاس تیلیفون کی مشين خراب تهي - ستمبر 1909 تک وہ مشین وهاں لگی وهی -بہت کہنے سلنے کے بعد وہ مشیق بدلی گئی - جس نے مجھے وہ نئی مشین دی اس نے توتی هی مشین لکا دی اور حیں نے اس پر بھروسه کرکے رکھ لیا - بعد میں دیکھا کہ اس کی ایک چیز نکلی ہوئی تھی اور وہ کسی ایک سیاہ چیز سے چچکائی هوئی تهی - اس وقت اس نے کہا کہ کوئی بات نہیں ہے لیکن بعد میں وہ مشیق فروری سله ۲۰ میں خراب هو کئی۔ جب میں نے اس مشین کو بدلاے کے لئے کہا تو سپروائور نے کہا کہ آپ نے س مشین کے متعلق ایک شفته کے اندر شکایت کیوں نہیں کی - اب تو آپ کو اس کا پیسه باولا روبیه دینا پویگا - سیس نے کہا که ستمهو کے مہینہ میں مشین بدلی گئی تھی اور آپ مہربانی کرکے یہ بتلایئے کہ کس نے اس کو بدلا تاکہ سیں اس کو پکو سکوں - انہوں نے کہا که آپ انکوائری آفس سے پتہ لٹائیے - میں نے انکوائری آفس تیلھفوں کیا کہ ستمبر

کے مہینہ میں کس نے میری مشین بدلی - اس پر انہوں نے کہا که میں كنجهه نهين بتا سكناه منجه دوئي علم نہیں ہے، مجھے کوئی خبر نہیں ہے نه پته چل سکتا هے - غرض در در سر تکانے کے بعد بھی تیلیفوں آفس سے كام نهيس عوتا هي - ولا ذيهار تمذت اتذا ناکارہ ھو چکا ھے کہ وھاں کے افسر بھی یه مانتے عیں که وهاں نے حالت حد درجه خواب هو چکے عیں جب یه تيپارتمدت تهب هو جائے کا تب کهيں جا کو گورنمات کی آنکهه کهلے گی - تو ميں پوچهتا عون که جب ايک قیهارتمدت اندا خراب هو جانے اس کا كام أننا دَهيلا هو جائي اس مين أنني خرابیاں پیدا هو جائیں تو اس کو اتلی گرانت دینے سے کیا فائدہ - اس ، تبیارتمات کے جو وزیر صاحب هیں ان کی ایمانداری اور دیانتداری پر مجهے پورا بهروسة هے - ليكن ميں يه عرض كرنا چاهتا هول كه ولا ذرا ديكهيل اور پته لااويں که اس تيپار تمانت مهن دههائي کيون هے آخرکار وهان کا کام اس طریقه سے خراب کیوں هو رها ھے اور خاص کو لوگ اپنی ڈیوٹی کو كيوں نهيں انتجام ديتے هيں -

دوسرے مجھے جو عرض کرنا ھے ۔ وہ آئیٹم نمبر ۱۱ آئیفلس سروسیز کے بارے میں ہے۔ اس ایوان میں دیفلس سروسیز کے متعلق جو کجھیہ ۔ بھی روپیہ ہم ہے مانتا جاتا ھے اس کے

اهوئے و**الا ہے۔ اس میں۔ کم از کم ا**س ا ا بات کا خیال کیا جائے ۔ میں یہ نہیں کہتا کہ آپ اس کو اردو ھی کہتیے ۔ أس لئے که نچه لوگ ایسے بھی هندوستان میں پیدا هو گئے هیں جو اردو کے لفظ سے بھوکتے ھیں - جہاں اردو کا لفظ آیا وہ یہ کہنے کو تیار ہو جاتے هیں که یه پاکستانی زبان هے -ميرے خيال ميں جو زبان سهرو صاهب بولتے هيں وہ زبان وہ نہيں ھے جو میں بولنا ھوں - ان کی زبان حيوى زبان نے كہيں بہتر ہے - لكهنكو کے میرے لائق دوست بہاں موجود نهين هين وه بهي جو زبان - بولٽے هين وہ ویسی زبان نہیں ہے جیسی که ميں ہواتنا ھوں -

श्रो शीलभद्र याजी: वह लखनऊ की ज्वान है।

شرى فريدالحق الصارى: جو زبان آپ بولتے ھیں وہ بھی میری زبان سے اجوي ۾ ٻي ن جي ا

قائقر ألج بهادر كرز : كنزرو ماحب

بهی بیٹنے میں - 🕒 دیوں

شرى فريدالحق انصاري: ان كو مين بحث مين النا نهين چاهتا -وہ زبان جو کہ ہندوستان کے کچھ لوگ عقدوه مسلمان، سكهه سههي مل كو ہولنے شیں اس زبان کی آخر ار رکھوالی حكى فمعداني كسي يو هي يا نهيس -

منعنق همين كوئي تفصيلات نههن دي جاتی هیں - صرف کہه یه دیا جاتا في كه چونكه يه سهكوريتي كا معامله هي اس وجه سے کوئی چیز ظاهر تهمن کی جا سکتی ہے - تو گویا هم ہے اسید یہ کی جاتی ہے که ہم ڈیفٹس کے متعلق جو کچهة بهی روییه مانا جائے اس کو آنکه، بند کرکے دیدیں - آج آپ نے اخبار میں پرما ہوگا کہ ڈیفنس آپیارٹمنٹ کے نویعہ دندکارنیہ میں جادان سے تربعقر خریدے گئے اور تربعقر بالكل ناكارة نكلے - وہ تريكيتر كام نهيس دے رہے میں اور وہ وہاں پر بھکار پڑے ھوئے ھیں ۔ اس طرح سے کروڑوں روپیہ ان تريكترس ير ضائع كيا گيا -

تیسری چیز مهجے سینسس کے متعلق عرض کوئی ہے - سیں بھی اپنے دوست سے متفق هوں که کچھ لوگ ضرور ایسے هیں جو اس بات کی کوشش کر رہے میں که کس طرح سے هلدرستان کے کچھ لوگوں کی مادری زبان بانکل تباه کر دی جائے - سهرا خود کا يه تجربه هے که پنچهلے سنسیس میں کچنهه لوگوں نے لکھنے والوں سے اپنی مادری زبان اردو لعهوانے کی کوشش کی مگر انہوں نے ان کی ساتاری زبان اردو نهين لکهي بلکه هندي لکهي -مير، پاس بهی ايسی شکايانهن پہونچیں اور وہاں کے ضلع اتھاریتیز سے میں نے عرض کیا که یه باتیں هوئی هيں - اس لئے آئندہ پهر سينسس

श्री जसीद सिह बिच्ट: ऐग्रीमेंट तोड दें ?

Bill. 1960

شرى فريد" الحصق انصارى : مين كهور كا كه ايگريمات تور ديجائے -هدوستان کی ترقی اور فلاح و بهبود کو همیں پہلے لینا چاہٹیے اور کسی کے ساتهہ جو هم نے وعدہ کیا ہے اس کو بعد میں لینا چاھئے - ھمارا ملک کے ساتھہ لگاو ہے عمارا ایگویمڈے کے ساته، لااو نهيس هے - هم ملک كي نوقى چاهتے هيں - هم ملک کي حفاظت چاہتے ہیں عم ملک کے وفادار ھیں اور ملک کی رفاداری کے سلسه میں اگر کسی سے شمارے ایگریمنت هون کے تو ان کو بھی عم بدل دیں گے - ملک کی فالح و بہبود دیلئے اگر هم نے کوئی ایکریمنت ایسا کھا بھی ہے نو اس کو بھی ھمیں بدل دینا چاھئیے - اگر آپ نے ایسا کیا تو ملک آپ نے ساتھہ ہوگا اور وہ پانچ یا چھد حضرات ھی آپ کے سانھ نہیں ھوں گیے -

श्री असौंद सिंह बिष्ट: तब तो मुल्क की हुकूमत आपके हाथ में कभी नहीं आएगी।

شوی فریدالحق انصاری : وه دوسری بات هے .

دَائِعُر راج بهادر دُورَ : صوف رقیبوں سے کیا ہوا وعدہ پورا کیا جائے گا۔

(شری فریدالحق انصاری)

اس زبان کی توقی کی ذمداری گورنمنت پر فے یا تہیں - اس زبان کے لئرینچیر اور اس کے تمدن اور اس کی تہذیب کی تمداری میکومت پر فے یا نہیں - اگر فے تو حکومت پر فے یا نہیں - اگر فے تو کرونکا کہ آپ کو یہ دیکھنا چاھیئے کہ جب اس کی رکھوائی اور اس کی حفاظت کرنے کا وقت آئے تو گورنمنت کرے فر طریقہ پر اس کی حفاظت کرے اور وہ یہ کام ان لوگوں کے بھروسہ پر نے چھوڑ دے جو کہ اس کو برباد کرتے پر تلے ھوئے ھیں -

اس کے بعد آتا ہے آئیٹم نہوں ۔ پریوی پرسیز اینڈ الاونسیز آف انڈین رولوس ۔ واقعی آج کے هلدوستان میں یہ تھیک دکھائی نہیں دیتا کہ عر طرف یہ کہا جاتا ہے کہ هلدوستان کے بلانس کو کامیاب بنانے کیلئے روپئے کی کمی ہے هندوستان میں توقی کیلئے روپئے همارے پاس اتفا کیپٹل نہیں ہے کہ هم لگاویں اور دوسری طرف بیکٹر آتفا کہ یہ لیک دیا جاتا ہے ۔ ایسا نہیں ہے روپیم انکو دیا جاتا ہے ۔ ایسا نہیں ہے کہ یہ لیک هماری طرح فقیر هیں بلکہ آپ کو معلوم هوگا کہ چننے یہ پرنسیز آپ کو معلوم هوگا کہ چننے یہ پرنسیز میں ان میں سے کوئی ایسا نہیں ہے میں ان میں سے کوئی ایسا نہیں ہے جس کو اتنے روپئے کی ضرورت ہر۔

شرى فريدالحق انصارى: هارے

پاس حکومت آئے یا نہ آئے یہ دوسری بات ہے - میں تو صرف یہ عرض کرنا چاهتا هوں که هم كو روپيے كى ضرورت ھے اور روبھے کیلئے آپ اس بیکار خورے کو کم از کم بند کر دیجئے۔ مجھے صرف یہی عرض کونا ہے اور مجھے امید ھے کہ جیسا میں نے پہلے عرض کیا کہ جو پوائنٹس یہاں بحث کے سلسلہ میں آگئے هیں ان کا وزیر صاحب جواب دیں گے -

† श्री फरीदुल हक ग्रन्सारी (उत्तर प्रदेश) : जनाब डिप्टी चेयरमैन साहब ! मैं इस ऐवान में दो वर्षों से एप्रोप्रियेशन बिल के ऊपर बहस सुन रहा हूं ग्रौर इस बहस को सुनने के बाद जो एप्रोप्रियेशन बिल पर हो रही है और गवर्नमेंट ने जो रवैया ग्रस्तियार कर रखा है, उसको देखने के बाद मैं इस नतीजे पर पहुंच रहा हूं कि गवर्नमेंट इस चीज को सीरियसली नहीं ले रही है। इस बात में कोई ग्रसलियत की झलक नहीं दिखाई दे रही है। इस एप्रोप्रियेशन बिल के सिलसिले में और प्रैजीडेन्ट के एड्रेस के सिलसिले में भी जो प्वाइन्ट इस हाउस में उठाये गये हैं और जिन पर इस हाउस में बहस हुई उनका बजीरों ने कोई जवाब नहीं दिया । इस सिलसिला में मुझे इतना ही कहना है।

डाक्टर राज बहादूर गौड़ : एक शेर सुन लीजिये।

श्री फरीदल हक ग्रन्सारी : इस एप्रो-प्रियंशन बिल के सिलसिले में जो बात मैंने सुनी उस से मुझे ग्रफ़सोस हुग्रा। इस बहस के दौरान में ऐसे सवाल उठाये गये जो मेरी नजर में मायूब दिखाई देते हैं। "क्या कहं कुछ कहा नहीं जाता, बिन कहे भी रहा 176RSD-5.

नहीं जाता "। मैं भी चाहता हूं कि दलाई लामा का जो फंड है, उस के साथ गवनंमेन्ट कानूनी बर्ताव करे । मुझे उम्मीद है कि जो भी कानून होगा गवर्नमेन्ट उस पर लागू करेगी। मगर इसके साथ साथ मैं गवर्नमेन्ट से भी दरस्वास्त करूंगा कि हिन्दोस्तान के ग्रन्दर जो भी रूपया खुफ़िया तरीके पर ब्राता है उस के साथ गवर्नमेन्ट कानून के मुताबिक बर्ताव करे।

डाक्टर राज बहादूर गौड़ : बल्कि जब्त करले।

श्री फरीदुल हक ग्रन्सारी : मैं ग्रपने दोस्तों से दरस्वास्त करूंगा कि इस ऐवान में बैठक कर यह ठीक मालूम नहीं देता कि हम दूसरों के दामन पर छींटा डालें। यह बात वह कर सकते हैं जिनका दामन साफ न हो या गुबार भ्रालूदा हो । अंग्रेजी में एक मिस्ल मशहर है।

"People living in glass houses should not throw stones".

बस मुझे इस सिलसिले में इतना अर्ज करना है।

श्रव मुझे ग्राइटम नं० ८६ ग्रीर १३१ के मृतल्लिक कुछ ग्रर्ज करना है। उसके म्तिल्लिक यह अर्ज करना है और मैं यह देख रहा हूं कि पी० एण्ड टी० का जो डिपार्ट-मेन्ट है और उसका जो सारा एडमिनिस्ट्रेशन है वह रोज बरोज खराब होता जा रहा है। जनाब डिप्टी चैयरमैन साहब, ग्रभी कोई दो हफ़्ते हुऐ हैं कि मैंने एक सवाल पूछा था कि एक इंश्योर्ड लैटर जो बिहार से कलकत्ता भेजा गया था, अभी तक करीब दो वर्ष हो चुके हैं उसका कोई पता नहीं चला है। जब बिहार के पोस्ट ब्राफिस से इस लैटर के बारे में पूछा गया तो उन्होंने कहा कि वो लैटर हमारे यहां से चला गया । लेकिन जब कलक ना के पोस्ट आफिस से पूछा गया तो वह कहते हैं

^{†[]} Hindi transliteration.

Bill, 1960

2194

Appropriation श्री फरीदल हक अन्सारी]

कि वह लैटर हमारे पास नहीं भ्राया। जब मिनिस्टी से इसके बारे में सवाल किया गया तो उन्होंने इस बिना पर मेरा सवाल रिजेक्ट कर दिया कि यह पब्लिक इन्ट्रेस्ट में नहीं है।

मेरे साथ खुद एक वाक्या यह हुआ कि बंबई के गवर्नर ने मुझे एक एक्सप्रेस लैटर भेजा था। इस लैटर के ऊपर सुर्खी से — ''एक्सप्रैस लैटर'' लिखा हम्रा था । लेकिन वह मेरे पास ग्राडिनरी तरीके पर डिलीवर किया गया । मैने जब इस बारे में कम्प्लेन्ट किया तो तीन चार महीने के बाद यह जवाब आया कि यह यहां की गलती से नहीं हुआ बल्कि बंबई में यह लैटर गलत बैग में डाल दिया गया था । इस तरह से यह बात हुई । ग्राप रोजाना देखते हैं कि बहुत से खतूत गलत डिलीवर होते हैं ग्रीर एक्सप्रैस लैटर देरी से डिलीवर होते हैं। मनीग्रार्डर के बारे में तो रोजाना ग्रखबार में कोई न कोई बात निकलती ही रहती है कि मनीग्रार्डर पहुंचते ही नहीं हैं। यही नहीं मुझे यहां तक इत्तला मिली है कि पोस्ट ग्राफ़िसिज में कुछ लोग ऐसे होते हैं जो इस चीज का बिजनिस, व्यौपार करते हैं । मेरे या ग्रापके दस ब्रादिमयों के एक दिन मनीब्राईर जो ब्रा गये उन मनीग्रार्डरों को कहीं लगा दिया। कल दूसरे दस मनीग्रार्डर जो ग्रा गये वह पिछले लोगों को बांट दिये गये। इस तरह से मामला चलता रहता है। इस को छोडिये। टेलीफ़ोन का महकमा जो है, मेरे दोस्त दीवान चमनलाल साहब यहां पर बैठे हैं, ये शहादत देंगे कि उन्होंने मेरठ से टेलीफ़ोन करना चाहा और सबह से शाम तक बेचारे कोशिश करते रहे लेकिन टेलीफ़ोन का कनेक्शन नहीं मिला।

दीवान चमनलाल: दो दिन बराबर।

श्री फरीदूल हक ग्रन्सारी : ग्रच्छा इसको भी छोड़िये। मेरे साथ खुद एक

वाक्या हो चका है । सन १६५७ में ३७, साउथ ऐवेन्य में मैं गया, उस वक्त मेरे पास टेलीफ़ोन की मशीन खराब थी। सितम्बर, १६५६ तक वो मशीन वहां लगी रही । बहत कहने सुनने के बाद वह मशीन बदली गई। जिसने मझे वह नई मशीन दी उसने टटी हुई मशीन ही लगा दी और मैंने उस पर भरोसा करके रख दिया। बाद में देखा कि उसकी एक चीज निकली हुई थी और वह किसी एक स्याह चीज से चिपकाई हुई थी। उस वक्त उसने कहा कि कोई बात नहीं लेकिन बाद में वे मशीन फरवरी, सन ६० में लराब हो गई। जब मैंने उस मशीन को बदलने के लिये कहा, तो सुपरवाइजर ने कहा कि ग्रापने इस मशीन के मतल्लिक एक हफ्ते के अन्दर शिकायत क्यों नहीं की। ग्रव तो ग्रापको इसका पैसा बारह रूपया देना पड़ेगा। मैंने कहा सितम्बर के महीने में मशीन बदली गई थी और ग्राप मेहरवानी करके यह बतलाइये कि किसने उसको बदला ताकि मैं उसको पकड़ सकू । उन्होंने कहा कि म्राप एन्क्वायरी भ्राफिस से पता लगाइये। मैंने इन्क्वायरी ग्राफिस टेलीफोन किया कि सितम्बर के महीने में किसने मेरी मशीन बदली। इस पर उन्होंने कहा कि में कछ नहीं बता सकता, मझे कोई इल्म नहीं है। मुझे कोई खबर नहीं है, न पता चल सकता है गर्ज दर दर सर टकराने के बाद भी टेली-फोन ग्राफिस से काम नहीं होता है। वह डिपार्टमेन्ट इतना नाकारा हो चुका है कि वहां के ग्रफसर भी यह मानते हैं कि वहां के हालात हद दर्जा खराब हो चुके हैं। जब यह डिपार्टमेन्ट ठप्प हो जायेगा तब कहीं जा कर गवर्नमेंट की ग्रांख खुलेगी। तो मैं पृछता हं कि जब एक डिपार्टमेन्ट इतना खराब हो जाय, उसका काम इतना ढीला हो जाय. उसमें इतनी खराबियां पैदा हो जायें तो उसको इतनी प्रांट देने से क्या फ़ायदा । इस डिपार्टमेन्ट के जो बजीर साहब हैं उनकी ईमानदारी और दयानतदारी पर मुझे पूरा भरोसा है लेकिन मैं यह अर्ज करना चाहता हं कि वह जरा देखे और पता लगायें कि इस डिपार्टमेन्ट में ढिलाई क्यों है आखिरकार वहां का काम इस तरीके से खराब क्यों हो रहा है और खास कर लोग अपनी ड्यूटी को क्यों नहीं अन्जाम देते हैं।

दूसरे मझे जो ग्रर्ज करना है वह ग्राइटम नं० ११, डिफ़ेन्स सर्विसिज के बारे में है। इस ऐवान में डिफ़ेन्स सर्विसिज के मतल्लिक जो कुछ भी रुपया हम से मांगा जाता है उसके मतिलक हमें कोई तफ़सीलात नहीं दी जाती हैं। सिर्फ़ कह यह दिया जाता है कि चंकि यह सिक्यरिटी का मामला है, इस वजह से कोई चीज जाहिर नहीं की जा सकती है। तो गोया हम से उम्मीद यह की जाती है कि डिफ़ेन्स के मृतल्लिक जो कुछ भी रुपया मांगा जाय, उसको झांख बंद करके देदें। आज आपने अखबार में पढा होगा कि डिफ़ेन्स डिपार्टमेंट के जरिये दंडका-रण्य में जापान से टेक्टर खरीदे गये और ट्रैक्टर बिल्कुल नाकारा निकले । वो टैंक्टर काम नहीं दे रहे हैं ग्रीर वो वहां पर बेकार पड़े हुए हैं। इस तरह से करोड़ों रुपया इन ट्रैक्टर्ज पर जाया किया गया ।

तीसरी चीज मुझे सेन्सस के मुतल्लिक ग्रर्ज करनी है। मैं भी ग्रपने दोस्त से मुत्तफ़िक हूं कि कुछ लोग जरूर ऐसे हैं जो इस बात की कोशिश कर रहे हैं कि किसी तरह से हिन्दोस्तान के कुछ लोगों की मादरी जुबान बिल्कुल तबाह कर दी जाय। मेरा खुद का ये तजुर्बा है कि पिछले सेन्सस में कुछ लीगों ने लिखने वालों से ग्रपनी मादरी जबान उर्दू लिखवाने की कोशिश की मगर उन्होंने उनकी मादरी जबान उर्दू निहीं लिखी बिल्क हिन्दी लिखी। मेरे पास भी ऐसी शिकायतें पहुंचीं ग्रौर वहां के जिला एथो-रिटीज से मैंने ग्रर्ज किया कि यह बात हुई हैं; इसलिये ग्राइन्दा फिर सेन्सस होने वाला है, उसमें कम से कम इस बात का ख्याल किया

जाय । मैं यह नहीं कहता कि भ्राप इसको उर्दू ही किहये इसलिये कि कुछ लोग ऐसे भी हिन्दोस्तान में पैदा हो गये हैं, जो उर्दू के लपज से भड़कते हैं । जहां उर्दू का लपज भ्राया वो यह कहने को तैयार हो जाते हैं कि यह पाकिस्तानी जबान है । मेरे स्थाल में जो जबान सप्रू साहब बोलते हैं वह जबान वह नहीं है जो मैं बोलता हूं । उनकी जबान मेरी जबान से कहीं बेहतर है । लखनऊ के मेरे लायक दोस्त यहां मौजूद नहीं हैं, वो भी जो जबान बोलते हैं वह वैसी जबान नहीं है जैसी कि मैं बोलता हूं ।

श्री शीलभद्र याजी : वह लखनऊ की जवान है।

श्री फरीदुल हक श्रन्सारी : जो जबान ग्राप बोलते हैं वो भी मेरी जबान से श्रच्छी है।

डाक्टर राज बहादुर गौड़ : कुंजरू साहब भी बैठे हैं।

श्री फरीदल हक श्रन्सारी : उनको में बहस में नहीं लाना चाहता। वो जबान जो कि हिन्दोस्तान के कुछ लोग हिन्दू, मुसलमान, सिख सभी मिल कर बोलते हैं उस जबान की ग्राखिरकार रखवाली की जिम्मेदारी किसी पर है या नहीं । इस जबान की तरक्की की जिम्मेदारी गवर्नमेंट पर है या नहीं ? इस जबान के लिट्रेचर ग्रीर इसके तमहन और इसकी तहजीब की तरक्की की जिम्मेदारी हुक्मत पर है या नहीं ? अगर है तो फिर मैं यह निहायत अदब से श्रजं करूंगा कि आपको यह देखना चाहिये कि जब इसकी रखवाली और इसकी हिफ़ा-जत करने का वक्त आये तो गवर्नमेंट हर तरीके पर इसकी हिफ़ाजत करे ग्रौर वह ये काम उन लोगों के भरोसे पर न छोड़ दे जो कि इसको बर्बाद करने पर तुले हुए हैं।

श्री फरीदल हक अंसारी

Appropriation

इसके बाद श्राता है श्राइटम नं० १३। प्रीवी पर्सिज एण्ड एलाउन्सिज श्राफ़ इंडियन रूलमं । वाकई श्राज के हिन्दोस्तान में यह ठीक दिखाई नहीं देता कि हर साल उनको हम रुपया देते रहे हैं। एक तरफ यह कहा जाता है कि हिन्दोस्तान के प्लान्स को काम-याब बनाने के लिये रुपये की कमी है। हिन्दोस्तान में तरक्की के लिये हमारे पास इतना कैपिटल नहीं है कि हम लगावें; श्रीर दूसरी तरफ बेकार इतना रुपया उनको दिया जाता है। ऐसा नहीं है कि ये लोग हमारी तरह फकीर हैं बल्कि श्रापको मालूम होगा कि जितने ये प्रिसिज हैं उनमें से कोई ऐसा नहीं है जिसको इतने रुपये की जरूरत हो।

श्री जसौदसिंह बिष्ट : ऐग्रीमेन्ट तोड दें?

श्री फरीदल हक ग्रन्सारी : मैं कहंगा कि एग्रीमेंन्ट तोड दीजिये। हिन्दोस्तान की तरक्की और फ्लाह व बहब्द को हमें पहले चाहिये और किसी के साथ साथ जो हमने वायदा किया है, उसको बाद में लेना चाहिये। हमारा मुल्क के साथ लगाव है, हमारा एग्रीमेन्ट के साथ लगाव नहीं है। हम मल्क की तरक्की चाहते हैं। हम मल्क की हिफाजत चाहते हैं, हम मुल्क के वफ़ादार हैं और मुल्क की वफ़ादारी के सिलसिले में ग्रगर किसी से हमारे एग्रीमेन्ट होंगे तो उनको भी हम बदल देंगे । मुल्क की पलाह व बहबुद के लिये ग्रगर हमने कोई एग्रीमेन्ट ऐसा किया भी है तो उसको भी हमें बदल देना चाहिये। अगर आपने ऐसा किया तो मल्क आपके साथ होगा और वह पांच या छ: हजरात ही श्रापके साथ नहीं होंगे।

श्री जसीदसिंह बिष्ट : तब तो मुल्क की हुकुमत श्रापके साथ में कभी नहीं श्रायेगी।

श्री फरीदुल हक ग्रन्सारी : वो दूसरी बात है । डा० राज वहादुर गौड़: सिर्फ़ रक़ीबों से किया हुआ वायदा पूरा किया जायेगा ।

श्री फरीदुल हक श्रन्सारी: हमारे पास हुक्मत श्राये या न श्राये यह दूसरी बात है। मैं तो सिर्फ़ यह श्रजं करना चाहता हूं कि हमको रुपये की जरूरत है श्रीर रुपये के लिये श्राप इस बेकार खर्च को कम से कम बन्द कर दीजिये। मुझे सिर्फ़ यही श्रजं करना है श्रीर मुझे उम्मीद है कि जैसा मैंने पहले श्रजं किया कि जो पाइंट्स यहां बहस के सिलसिले में श्रा गये हैं उनका बजीर साहब जवाब देंगे।

SHRIMATI LAKSHMI MENON: Mr. Deputy Chairman . . .

Where is Mr. Bhupesh Gupta?

4 P.M.

SHRI P. D. HIMATSINGKA: He does not want to hear anybody.

DR. R. B. GOUR: He left to take a cup of tea and I have already sent word through a colleague of mine. Let not this insinuation be made.

SHRIMATI LAKSHMI MENON: When the Leader of the Communist Party warned me this morning that he was going to speak on the Tibetan refugees and the Dalsi Lama's treasure, I had no idea that he was going to be so eloquent about the foreign exchange regulations and the violation of the foreign exchange rules. Since he has categorically accused the Government of various things, almost in the same style as Burke and Sheridan accusing Warren Hastings in the Parliament,—I would not like to imitate him but—I would like to point out how very wrong he was on all counts.

SHRI P. D. HIMATSINGKA: Always he is.

SHRIMATI LAKSHMI MENON: He asked as to why we were asking for this sum of money since the House

grant.

had already voted in August last some ten lakhs of rupees. At that time we had no idea at all of the magnitude of the problem of Tibetan refugees in India and the ten lakhs of rupees granted last August was only an ad hoc grant. The stream of refugees began to swell and today we have more than sixteen thousand Tibetan refugees _ in India. Even though the Chinese take adequate precautions on the border, we still find twenty to twenty-five Tibetan refugees coming into India everyday.

Bhupesh Gupta and other to see that conditions in Tibet are such that the Tibetans do not have to leave their homes and seek refugee in our country. That would have been a real service. That is the reason why, Sir, we have to ask for Rs. 39 lakhs. The people who have already come into India have to be settled, have to be educated and have to be rehabilitated and I am sure, notwithstanding Mr. Gupta's eloquence, the House will vote the

It would have been more profitable for Shri

Sir, it is only natural and in the real style of the hon. Member that he should accuse somebody and whether that accusation is right or wrong, it is nobody's business, certainly not his business. I would like to point out here that all the things that the hon. Member wanted the Government to do have been done. For instance, in 1950, when the Dalai Lama and his Ministers fled to Yatung and sought the permission of the Sikkim Government to bring in some treasures for safe keeping, we were consulted and permission was given. The hon. Member wanted to know whether the treasure belonged to the Chinese Government or whether it was the personnel treasure of the Dalai Lama. Sir, it has been claimed on behalf of the Dalai Lama that the treasure which is only a part of the total Potala treasure is entirely the Dalai Lama's private property. I hope his fears are assuaged by this statement and if there is anybody who wants to challenge the ownership of the

Dalai Lama's property, it is for him to go to a court of law and establish the ownership. That the hon. Member is not prepared to do. He said, 'Let somebody go to the court'.

SHRI BHUPESH GUPTA: I said, Assuming it is private property . . .

SHRIMATI LAKSHMI MENON: I am not yielding.

He then said that these treasures were removed under our very eyes, that the foreign exchange rules were violated and that we were helpless in the matter. Of course, if the hon. Member knows something more about the coming in of gold from Tibet and the trade relationship between Sikkim and India, he would not have wasted his time or the time of the House on this point. For instance, this treasure came to India from Sikkim. The original bringing in of the treasure into Sikkim was by an agreement with the Sikkim Government and the treasure was there for the last eight or nine years. A portion of it was in the meantime actually converted into currency to purchase things for the Tibetan Government, I think in 1954 or 1956, I am not quite sure when. As far as the rest is concerned, under our treaty arrangements, we do not levy any import or other form of duty on goods coming from Sikkim. Then the question is about the levy of duty on gold. We never levy any duty on gold if brought from Tibet.

I hope the hon. Member is listening carefully.

SHRI BHUPESH GUPTA: It is not a question of duty; it is a question of declaration.

SHRIMATI LAKSHMI MENON: There is, of course, duty on silver and silver dollar but this was also temporarily waived in the case of refugees and traders.

Then the hon. Member raised the question of the treasure being brought

[Shrimati Lakshmi Menon.]

from Sikkim. It is true that the West Bengal Government was requested by us to provide an armed escort to bring the treasure down to Calcutta. I must admit that we really do not know the exact nature of the treasure brought. I think the Finance Ministry will inquire into that and do the needful as it is doing even without the very valuable suggestion made by the hon. Member.

As to how the treasure will be used will depend upon the wisdom with which the Dalai Lama wants to make use of the amount that he will get by converting it.

SHRI BHUPESH GUPTA: And our law does not matter?

SHRIMATI LAKSHMI MENON: It matters but we cannot go on on hypothetical things. He said, 'Suppose this thing happened, what will happen? Has Government done anything?' and so on. (Interruption.) I am not yielding.

SHRI BHUPESH GUPTA: I know the hon. Minister cannot, because then it will be more difficult.

SHRIMATI LAKSHMI MENON: The hon. Member read out the entire Foreign Exchange Control Act which has nothing to do with this measure. Here it is a question of bullion, gold and silver. I also informed the House of the condition under which gold and silver can come into India through Sikkim and from Tibet.

For the rest, as to what is going to happen, it will depend, as I pointed out earlier, on the wisdom with which the Dalai Lama will make use of it. I am sure he is not going to finance agitations against the Government of India or against the party, as the hon. Member thinks. I am sure he is wise enough not to abuse our hospitality and the treatment that the Indian Government have given him.

Dr. R. B. GOUR: But you said he was very young and he is not wise enough.

SHRIMATI LAKSHMI MENON: He is very young and, therefore, he will be in control of the treasures for many many years.

SHRI BHUPESH GUPTA: It looks as if the soul of the departed Dalai Lama has entered into you. That is why you are speaking like this.

SHRIMATI LAKSHMI MENON: Well, the soul of the enemies of the Dalai Lama seems to have entered into you. That is why you are saying like this.

SHRI M. GOVINDA REDDY (Mysore): Not the soul, but the ghost.

DIWAN CHAMAN LALL (Punjab): Very wrong, very wrong.

SHRIMATI LAKSHMI MENON: It is for the Dalai Lama, Sir, and it has nothing to do whatever with the Rs. 39 lakhs for which appropriation is made in this Bill. If the hon. Member had wanted some information about this sum of Rs. 39 lakhs, as to how it was going to be spent, there would have been some sense in it; on the other hand, he wasted a lot of time about the possibility of this money being used for anti-Communist activities in India.

SHRI BHUPESH GUPTA: There is not much time for that. I only suggested that you get that.

SHRIMATI LAKSHMI MENON: I do not have anything more to add except that whatever has been dealt with by me will be taken over by the Finance Ministry. For the rest, I would like to assure the House that the Government of India are fully aware of what is happening. The Law Ministry and the Finance Ministry were also consulted as to the steps that had been taken and, therefore, there is no need whatever for us to follow the instruction given by the hon. Member.

SHRI JASPAT ROY KAPOOR (Uttar Pradesh): Mr. Deputy Chairman, while according my support to the Appropriation Bill which is before us, I would like to deal with some of the heads under which the demands are being made. To start with 1 would like to deal briefly, but with great pleasure, with Demand No. 11 under the head 'Defence Services—Effective —Air Force'.

First of all, I would like to take this opportunity to express my appreciation and I hope the whole House will share my views on this subject, on the very able, efficient and effective manner in which our Defence Services, and more particularly the Air Force, are rendering service in the matter of defence of the country. Sir, theirs is a very hard job. They not only live under difficult conditions but every day they are running great risks and any amount spent over them in providing amenities for them and also for the purpose of increasing their strength, particularly in the present international situation and in the present national situation in our country-in view of the Chinese aggression, if I may be permitted to call it so-is well spent and I have therefore very great pleasure in according my whole-hearted support to this Demand, most of which will be utilised for the purpose of increasing the strength of the personnel.

Next, I would like to refer to Demand No. 18 over which my hon. friend, Mr. Bhupesh Gupta, waxed so eloquent. An effective reply to all the criticism that has been made by Mr. Bhupesh Gupta has already been given by the hon. Deputy Minister, Mrs. Lakshmi Menon. Sir, I do not know how all the remarks which Mr. Bhupesh Gupta made were relevant for the purpose of the consideration of the Appropriation Bill, and more particularly under the head 'External Affairs'. But then we know what great indulgence is being extended to him by the Chair whenever

he speaks, whether he speaks on things relevant or irrelevant.

SHRI BHUPESH GUPTA: Sir, I take strong exception to this. It is not for him to suggest such things.

SHRI JASPAT ROY KAPOOR: If it is not for me, I do not know which other particular Member's duty he would like it to be. If he does not want this criticism from me, I can leave this remark to be made by my hon. friend, Mr. Himatsingka; if his words are sweeter to Mr. Bhupesh Gupta, I will leave this duty to be performed by him. Anyway, I do not know why he should have been so much enamoured of the gold, silver and jewellery that have been brought into this country by the Dalai Lama, I thought gold, silver and jewellery were just the things with which Mr. Bhupesh Gupta would never like to associate himself. Anyway, Sir...

SHRI BHUPESH GUPTA: I want them to take them over.

SHRI P. D. HIMATSINGKA: It is loss to China; therefore he is feeling it.

SHRI JASPAT ROY KAPOOR: My hon. friend. Mr. Himatsingka, just reminds me that this means loss to China and that was exactly the reason why he was so much irritated over the fact that the Dalai Lama was allowed to bring gold, silver and jewellery here. As a matter of fact . . .

SHRI BHUPESH GUPTA: I suggested that the Government of India should take them over

SHRI JASPAT ROY KAPOOR: Please, let me proceed.

As a matter of fact, it is of considerable advantage to our country that he should have brought all these things here because, as we know, he is going to spend all of them, at least most of them, for the purpose of giving aid and succour to Tibetan

[Shri Jaspat Roy Kapoor.] refugees. Now, our Government has spent a lot of money and rightly proposes to spend a lot of more money for their rehabilitation, and to the extent to which the Dalai Lama himself would be able to render aid to these Tibetan refugees, to rehabilitate them, our liability would be reduced and rather than feeling irritated over this, we should feel happy that all these resources of the Dalai Lama would be utilised for purposes for which otherwise we would have had to utilise our own resources.

Next I would turn to Demand No. 51 under 'Census'. I would like to take this opportunity to express our sense of pleasure and gratification over the fact that during the course of the next census, census operations in the State of Kashmir will also be carried on under the authority of our own Census Commissioner. That is one more step forward in the process- of complete integration of the State of Kashmir with India.

Now, Sir, my hon, friend, Dr. Gour, while dealing with this subject unnecessarily spoke about enumeration of Urdu-speaking people in Bihar and Uttar Pradesh, and said it was wrong. I do not know on what basis he made this accusation. So far as we know, these enumerators' activities are carried on very fairly, honestly and properly, and certainly there is no bias in the minds of enumerators against Urdu or any bias in favour of Hindi, or for the matter of that, in favour of or against any particular language. But then the question is, what should these enumerators do? Should they exercise their own mind on the subject or should they abide by what the persons tell them? somebody says, 'my mother-tongue is Hindi' and another says it is Urdu, what are they to do? I think the best thing for them is to take down what the person concerned says his mother-tongue to be. I do not know why my hon, friend, Dr. Gour, should feel sur-Dnseri about the number of Urdu

speaking people which has been enumerated and put at about 44 lakhs in U.P. There is nothing to be surprised about it. Urdu, technically as it is called, is spoken by people in Uttar Pradesh in the big cities only in the western areas. In the eastern areas of Uttar Pradesh even in the cities the language spoken is Hindi, of course, not the Sanskritised Hindi, but ordinary Hindi; call it Hindustani, if you like, and the people in the villages—almost all of them— whether they are Hindus or Muslims, to whatever faith they may belong, speak either Hindi or a dialect of Hindi.

SHRI FARIDUL HAQ ANSARI: I do not agree with that.

SHRI JASPAT ROY KAPOOR: And only one per cent, in the whole area, you will find, speak what is technically called Urdu. Therefore, there is absolutely no justification for Dr. Gour to feel that enumeration has not been carried on in a fair and impartial manner.

Then my hon. friend, Dr. Gour, referred to the question of allowances to Indian Rulers. There is a demand for a small amount and that demand is based on the fact that a few of the Rulers did not, in the past one or two years, draw their pensions. Now, I do not know what possible objection can any honest person have to the payment of one's just dues. It may be that that is not the Communist way of doing things, keeping their promises and to make payments to persons to whom they are really and justly due but we who stand committed to make such payments to the Rulers should ever be ready to pay them their dues whether they are of the current period or whether they are arrears.

Next I come to Demand No. 60 under which a certain amount is being demanded for the National Academy of Administration which has been established at Mussoorie. On a

previous occasion I had the deal with the question of Services. question of Administrative Services extent recently. a Resolution, the substantive portion of which related to the Administrative Services. are all having very good Plans. Our planning is nice and we are embarking now on many big and useful projects but then the question before us always is now to successfully implement And our Plans cannot be sucour plans. cessfully implemented until and unless we have an efficient Administrative Service For that reason it is very necessary to have good training institutions for them, institutions where not only theoretical and practical training should be imparted but where the entire outlook of the new entrants should be so moulded that they may be able to just fit in with situation, the changing with the changing circumstances and with the changing needs of the country. I would not take much more time of the House on this subject. But I do feel very strongly that any amount spent on giving proper training to our administrative services is well spent. Not only that. We must see that the policy which we have adopted, which the Central Government have adopted, must be implemented. On more than one occasion I have drawn the attention of the Government to their own circular which they issued ago based on the years about four recommendations of the States Reorganisation Commission to the effect that at least onethird of the Indian Administrative Service personnel in any State must come from outside that State. Now. that was a recommendation of the States Reorganisation and rightly accepted by the Commission Government. They sent out a circular to all the various State Governments impressing on them the necessity and the desirability implementing that particular recommendation of the States Reorganisation Commission. As a

opportunity to matter of fact, though four or five years have This passed since then, hardly anything has been done has in that direction. Now, we are told that the State rightly engaged our attention to a substantial Governments are not very happy over this As we all know, even the suggestion of the States Reorganisation Congress at its last session in Bangalore passed Commission and the circular issued to them by the "Central Government, because the State Governments want, generally speaking, have people of their own choice, from their own States. But then the Central Government ought to see to it, not only to impress on the State Governments but also to see to it that this very important suggestion of theirs, this important directive of theirs, based as it is in the interest of the unity of the country and in the interest of proper and effective administration, is implemented both in letter and spirit. and until we do that, I think the unity of the country runs a very great risk. I will, therefore, on every possible occasion go on repeating, with all the emphasis at my command, that this suggestion must be implemented.

MR. DEPUTY CHAIRMAN: That will do, Mr. Kapoor. There are two more speakers. You have to give them some time.

SHRI JASPAT ROY KAPOOR: Then, I will not encroach on their time. I will close my remarks only by referring to demand No. 117 according to which a certain amount is being demanded by the Central Government for the purpose of that being invested in the Finance Corporation of the State of Assam, so that in the backward area of Tripura small-scale industries may be encouraged. We must give our wholehearted support to it and I hope and trust that in this industrially backward State of Tripura, at least one, if not more, industrial estate would be soon established and that an amending legislation to the Finance Corporation Act would soon be introduced in Parliament enabling the Government to invest some of their money in equity capital of smallscale industries. Investment in the shape of

[Shri Jaspat Roy Kapoor.] equity capital in small-scale industries is very necessary to encourage and give fillip to small-scale industries in the backward areas like Tripura, though it may not be necessary in ether States where large-scale and small-scale industries are already established.

I must keep to my promise and must close now.

DR. H. N. KUNZRU (Uttar Pradesh): Mr. Deputy Chairman, I am glad to see that Parliament has been asked to sanction additional expenditure on the Air Force. But my pleasure is tempered by the fact the largest item in connection with the additional grant that we are asked to approve relates to payments for aircraft and stores, which were expected to be made in 1958-59 but which did not materialise in that year. There are comparatively smaller sums that really relate to the expenditure for the year 1960-61. I should have liked, with the usual considerations consistently apply to the giving of information regarding the Defence Services, that we should have been told a little more clearly of the arrangements that have been made and are being made this year in order to strengthen the defence of our borders. I note first that the additional expenditure that we have been asked to agree to relates only to the Air Force and here too three-quarters of it or more than three-quarters of it relates to payments that were expected to be made in 1958-59. It does not seem, therefore, that we have done much to strengthen our defences during the year 1959-60. We have learnt by painful experience that it is necessary for us to develop our strength in order to provide for the full security of our borders. I should have thought, therefore, when these supplementary estimates were presented, that we would be supplied with fuller information than has been done, and that we would know the arrangements made not in connec-

tion with one service only, but at leasi in connection with one other service too, in order to enable us to fulfil the responsibility that we owe to the people living in the Force will not hesitate to undertake any task that it is asked to, but I think it is necessary on our part to enable it to have the strength and the resources that will place it in a position to perform its duty towards the country. only really large item that relates to schemes sanctioned and the increased newly requirements on the basis of the latest supply position is a sum of about Rs. $87^{1/2}$ lakhs. Now. how much is this due to the purchase of stores for which payment was aircraft and expected to be made in 1958-59, I do not know. If we can be told how much is due to the purchase of aircraft and stores I have already referred to and how much is really new and relates to the current year, we shall be in a better position to understand the character of the efforts made by the Government during the current year, to enable us to safeguard the security of the border areas. Sir, I would like to say only one word more before I sit down. I am glad to see that this National Administrative College is going to be established where senior officers receive advanced training. It is desirable in the present circumstances that our who have to work in circumstances officers entirely different from those in which they had to work about twelve years ago, should fully understand the adjustments required to be made in order to enable them to discharge their new duties effectively. I hope that institution will be of such a character as to give the officers the high degree of training required. In the present days I think that the adequate training of the civil servants is as necessary as the proper training of the officers of the Defence services. Really it is only when we act with courage, imagination and efficiency both in the civil and military sphere that we can hope to raise our country to the which we ardently wish to see it

occupies. We shall have to use every ounce of our strength in order to carry out all those schemes on which not merely the welfare but also the future of our country depends. I trust, therefore, that no considerations of economy will, after the establishment of the College, prevent Government from making it a first class institution. I am sorry to say that for many years the training of new recruits to the I.A.S. was sadly neglected. I think it is only during the last four or five years that attention has been paid to this important subject. I hope that the new College will not, because of our other needs, ever be in the sorry position in which the Indian Administrative School was. If its necessity continues to be realised in practice as well as in theory, which has already been Tecognized, then it should give us civil servants who would be fully trained to take up the new duties that the country expects them to discharge and be a source of strength to the State and an example to the younger members of the Services.

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA) : Sir, I will just intervene for a minute only. There was one point raised by my hon. friend, and that was about this supplementary demand for the Air Force. The position is that in 1958-59, according to the contracts-I cannot divulge what the contracts were because that would ultimately show what aircraft they were and all that, but I can only say that accordding to the contracts—entered into we expected a certain number of aircraft to come in and payments to be made for those aircraft as they were delivered. Unfortunately they were not delivered when we expected them in 1958-59 but they were delivered in 1959-60, and therefore we had to come up with a supplementary demand for those aircraft and other stores pertaining to them, payments for which had to be made; hence this supplementary demand in this particular respect for Rs. 472 laks.

The other point raised was about the Defence College. I should like to assure this House, and through this House the country, that we embarked upon this College after very careful consideration. We intend to run it at the highest standards which are expected. As you know, Sir, previously we were sending our officers— a few of them, perhaps one or two, depending upon the vacancies-to the Imperial Defence College. We thought that it was only in the fitness of things-we should not only not be satisfied but we could not remain satisfied with one or two officers receiving training during the year—that more men should receive training, an i for that purpose we wanted to have our own college, and that is why we did embark upon it. I need hardly assure you again, Sir, that the College will function with the highest standards

Apart from these, there have been no other points raised. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Mr. Solomon. Please be very brief.

SHRI P. A. SOLOMON (Kerala): Mr. Deputy Chairman, I would like to say a few words regarding item No. 120 dealing with the purchase of foodgrains. Sir, in the previous Budget, that is the Budget for 1959-60, there was an allotment of Rs. 186.38 crores, for the import of foodgrains, and now over and above that for the purchase of foodgrains the amount is Rs. 17.75 crores granted by the Lok Sabha, and it is before us. So, I would like to know whether we are importing foodgrains over and above the calculation in the Budget here or we are purchasing foodgrains in our country itself. That is one thing.

Now, Sir, we are all aware that everywhere the prices of foodgrains are increasing. At the same time we are told that there are bumper crops, that the cultivation is improving, and so on and so forth. If it is so, then why has this additional expenditure

[Shri P. A. Solomon.]

been necessary for the same year, apart from the allotted amount? That is what I want to know.

SHRI B. R. BHAGAT: Sir, I am not, able to follow it.

MR. DEPUTY CHAIRMAN: Mr. Solomon, please come before the mike.

A. SOLOMON: Sir, I thought that I would get some more time to deal with other points. Now, Sir, I would like to say a few words about item No. 53-Privy Purses and Allowances of Indian Rulers. It is not a question of party politics. Our country is facing a very serious financial crisis. Actually we want support from outside At the same time we are losing huge amounts for this purpose. I know that in Kerala our Ruler is getting about Rs. 21 lakhs as privy I do not know how he is using this amount. Actually it is not spent for anv purpose, neither for agricultural purpose nor for industrial purpose, nor for his own personal purpose, because he has so much money with him. So I think it is time to take some measures to cut privy purses. Or at least the down these Government must take the initiative to ask the Princes to contribute their amount of the purpose of planning for privy purse for the the welfare of the State.

I do not want to take more time and with these words, I conclude my remarks.

SHRI B. R. BHAGAT: Mr. Deputy Chairman, I am very grateful to the hon. Members who have participated in this discussion for the illuminating contribution that they have made.

One or two hon. Members referred to the question of Urdu in the enumeration in the census. The point was made that the enumeration for Urdu in the last census in UP. was only 43 lakhs whereas the Muslim population which was supposed to

know Urdu there was much more. It is true that the Muslim population in UP. is 90 lakhs and the enumeration of Urdu as mother-tongue only 43 lakhs. But hon. Members perhaps forget that there is another enumeration. Everybody was asked to give his mothertongue as Hindi or as Urdu. There is also another entry as Hindustani and the for Hindustani is 57 lakhs in U.P. So, it is quite possible—rather it is highly probably that those who gave Hindustani as their language were also the people who spoke Urdu. If we add these two figures—57 100. Whereas and 43—it comes to Muslim population of U.P. is 90 lakhs, the number of people knowing Hindustani and Urdu comes to 100 lakhs. I think that the charge that the enumerators who went there either did not record Urdu or were not acting properly because they were deliberately trying to down Urdu is not fair; bring all this imputation of motives is hardly correct.

DR. R. B. GOUR: No. no. It is a fact. Fifty-seven lakhs of people . .

MR. DEPUTY CHAIRMAN: Order,, order.

SHRI B. R. BHAGAT: I am sorry, Sir. Without hearing my argument, he is speaking.

DR. R. B. GOUR: You said that I was only.

SHRI B. R. BHAGAT: No, no. I may repeat again what I said for the benefit of the hon. Member. The Muslim population in U.P. is 90 lakhs. The enumeration for Urdu as mothertongue is 43 lakhs. There is another entry of enumeration known as Hindustani which is 57 lakhs, and Hindi about 5 crores. So, it is quite possible that those who gave Hindustani as their nother-tongue in the enumeration knew Urdu also. Hindustani and Urdu are very much alike. There is a common factor between them, and if you add up these two figures, it comes to one

hundred lakhs, whereas the Muslim population of U.P. is 90 lakhs. It is not as if I am saying that Hindustani should not be taken as Urdu or that a part of it should have gone as Hindi. But this imputation that the enumerators who went there deliberately put Urdu down, is not correct, and certainly the Government will not countenance any such thing. In future, every effort will be made to ensure that correct recording takes place of all the languages.

SHRI BHUPESH GUPTA: Thank you very

SHRI B. R. BHAGAT: Then, Sir, about the privy purse, to raise a general question of policy that the privy purse should not be given and that in the context of the planned development this money should be utilised, is hardly relevant at this stage. I am only saying . . (*Interruption.*) I think the hon. Mem-"ber should have patience. I listened to him with great patience.

(Interruption)

MR. DEPUTY CHAIRMAN: Order, •odrer.

SHRI B. R. BHAGAT: Let me make my point. I think I will effectively meet his argument.

The question was asked whether Government should come forward with any grant to these people and what the urgency was to make payments to these so-called rich people. It is not a question of any propriety in budgeting or accounting or any "Other thing. The policy and other things are decided once for all. There are set rules for supplementary grants. We make provision for a particular item in the Budget. If there is a short-fall we come with a supplementary demand. Against every item there is a similar procedure adopted. We make certain calculations about an item and then at the end of the Budget year we come and say, 'Well, there is going to be some variation in

the estimate and we have come for a supplementary grant.' What is the impropriety in it. . . .

DR. R. B. GOUR: The arrears could be paid after the Budget.

SHRI B. R. BHAGAT: When we are committed to pay the arrears, why should we not do it now? Why should we carry it to another Budget year? The Finance Minister may have to say in his Budget Speech that this is the arrear. What difference does it make whether we do it now or a year after?

Dr. R. B. GOUR: What about the arrears to the employees according to the Pay Commission?

SHRI B. R. BHAGAT: That is a separate question. Certainly their case is urgent. That I concede. But that does not take away the point that if there is some discrepancy or a payment has to be made or there is a short-fall in the sanctioned funds, the supplementary grant is asked for and there are set rules about it. I think the hon. Member should be satisfied with this argument.

About defence, the hon. Dr. Kunzru made certain points. He spoke about the stores items—Rs. 87,54,000—and said that enough information was not there. For his benefit, I may point out that this sub-head provides for expenditure on various items-stores and equipment procured in India, stores and equipment obtained through H. A. L. even though it may be imports made by H. A. L. and stores and equipment obtained from countries other than the U.K. and the Continent. To give further details, this item includes the purchase of Dakotas-Rs. 16 lakhs; increased allocation for various research and other special projects—Rs. 60 lakhs and provision for other manufacture in the H. A. L.—Rs. 50 lakhs. Dr. Kunzru spoke about the big item of charge in England, that is, Rs. 4,75,67,000. This increased requirement is mainly due to the carry-forward payments

[Shri B. R. Bhagat.] for aircraft and stores which were expected to be made in 1958-59, but which did not materialise fully in that year. The surrender of funds on this account was of the order of Rs. 5 crores under 'Air frames' and 'Aviation stores.' The additional provision asked for is under the following headings:—

Increased payments for-

have satisfied him.

Rs.

- (a) Canberras, Gnats and Hunters . . 360 lakhs.
- (b) Aviation Stores . 62 lakhs.(c) Ordnance Stores . 50 lakhs

This is the break-up which the hon. Member wanted. I am sory he is not here. This would

Sir, I am grateful to the hon. Members who raised the point about the standards of efficiency and the need for more efficiency in public administration and they have spoken that more amount should be spent for that purpose. The Government is quite aware of the fact that efficiency has not only to be maintained, but it has to be stepped up day by day and the future of this country and the future of any planned developmental programme is more dependent on how these things are administered and how efficiency goes up, and I think the Government is very keen on this and fully appreciate the sentiment expressed by the hon. Members.

Now, I come to the point raised by the hon. leader of the Communist Party in the House. Well, he said that the Finance Ministry or the Finance Minister was in the soup. He seems to be very fond of soup, I suppose. But I do not know what I should say; I am told he is a barrister and he knows how to advocate his case, but whatever provisions he has cited from the Foreign Exchange Regulation Act, well, they are either irrelevant or are inaccurate. For example, he said, referring to section 20 or section 19, that the provisions of

that section have been violated, because somebody brings in and sells gold here. He perhaps does not know, it seems, that everybody is free to sell his gold, and if the property can be traced to the person, well, there is no harm; it is not illegal to sell gold in India. Every day in the Calcutta Stock Exchange or bullion exchange men can buy or sell gold.

SHRI BHUPESH GUPTA: It is not a question of men; it is a question of an alien citizen—whatever he is— selling gold or the gold being sold on his behalf, which has been imported— according to their admission—into this country. It is quite different.

SHRI B. R. BHAGAT: I am coming to that. I am only pointing out that it is not illegal if somebody sells or buys gold in the market. Every day such transactions take place. The fact is, as my hon. colleague the Deputy Minister for External Affairs said, that this treasure was allowed to come to Sikkim as far back as 1950. The Government of India knew about it and the Government of India permitted it. So that point is very clear.

SHRI BHUPESH GUPTA: May I ask a question, just one point?

SHRI B. R. BHAGAT; If you have to ask any questions, I think it would be better—I am prepared to answer all the questions—if you put them later, after I finish my arguments.

As I said, Sir, in reply to his point that the gold is being sold, whether it is a property or gold or silver or bullion, as long as it can be traced to the owner, it can be sold. And this treasure was allowed to come into Sikkim. Sikkim is part of India for this purpose and between Sikkim and India there is no exchange control or other regulations so far as any goods coming from Sikkim are concerned.

Now the important thing is that a charge is levelled at the Government and it is that we have allowed payments outside India—in the United

2220

Nations—that to the other persons of the Dalai Lama group payments have been allowed. I asked him repeatedly, you will remember, Sir,—we cannot answer questions based on suppositions—if he had any specific charge to make. If we allowed any payments or they made any payments outside India without the permission of the Reserve Bank and in violation of the Foreign Exchange Regulation Act, certainly there everybody is liable and they are liable. I wanted to know from him specifically, but he would not meet the point; he would not come to the specific point. He would say: 'State your own case.' We cannot state our case on hypothesis, but even then I may say for the information of the hon. Member that no such payments have been made outside India. No request from him to us has come for making payments outside India. So there is no truth in it, that any payments violating the foreign exchange regulations have been made outside India, and I think it does not behove a responsible leader of a party to make charges which have no basis. It is not fair, just out of his wild imagination, to make charges against individuals in the country, and against the Government. It is highly regrettable that he should make a charge that we connived at it or that we permitted such political activities outside India. I think, Sir, such charges are serious. Before such charges were made, they should have been enquired into, and they are very highly regrettable, because there is no truth in them. They have not made any request for such payment outside the country.

Sir, with these words I move.

SHRI BHUPESH GUPTA: What about other points?

SHRI B. R. BHAGAT: You raised three points. What are the other points you raised? If you have any points to make, certainly I am prepared to answer.

SHRI FARIDUL HAQ ANSARI: I made the point of the inefficient working of the Posts and Telegraphs Department. Inasmuch as the hon. Minister has not replied to this, I hope he will pass on my remarks to the Minister concerned.

SHRI B. R. BHAGAT: Certainly, Six; the hon. Member will get an opportunity again. The Posts and Telegraphs budget is coming when we will have a fuller discussion. The general question of inefficiency does not come out of these Grants. Every year we are reviewing the working of the administration during Budget discussion, and that is why I did not touch on that point, also because it was not a specific issue, the general question of inefficiency.

SHRI BHUPESH GUPTA: Now let me put my question; I hope you will clarify. Suppose a Pakistani national brings some assets to Tripura which is a part of India, and keeps the assets there—gold or whatever it is— for, say, two years. Then he brings them to Calcutta and declares that they had been brought from Pakistan through Tripura where it remained for two years. Would that money be liable under this Act? Would that money be regarded as if it is an internal transaction within India itself, or would it be regarded as a transaction between two countries, involving two countries, although it may have rested 'at some place for some time?

Mr. DEPUTY CHAIRMAN: Again supposition and hypothetical question.

SHRI BHUPESH GUPTA: I want to . know the position because . . .

MR. DEPUTY CHAIRMAN: You can consult your lawyer.

SHRI BHUPESH GUPTA: I have consulted my lawyer. You were not here. Sir. I pointed out—let him meet that point-money came, according to their admission, from Tibet.

SHRI B. R. BHAGAT: If it is smuggling, no.

SHRI BHUPESH GUPTA: Money came from Tibet. It rested in Sikkim for some time. Then, now it is in Calcutta. Am I to understand that it is a transaction between Sikkim and India or am I to understand that it is a transaction between two countries?

SHRI B. R. BHAGAT: Money was permitted to come; it was not smuggling.

SHRI BHUPESH GUPTA: Even so, are you in a position to permit circumventing this law, the foreign exchange regulations?

SHRI B. R. BHAGAT: I think the hon. Member should refresh his memory of the Foreign Exchange Regulation Act. The Government has power under that Act and the power is given by Parliament. The Government has not got the power to do anything in violation of that Act.

SHRI BHUPESH GUPTA: I should like Government to place the authorisation, that was given nine years ago, on the Table of the House in order to regularise this transaction.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1959-60, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. R. BHAGAT: I move: "That the Bill be returned."

The question was proposed.

SHRI BHUPESH GUPTA: Sir, I want to say a few words; this is third reading.

MR. DEPUTY CHAIRMAN: There is hardly any time. There is just time to put the motion to vote.

SHRI BHUPESH GUPTA: Just one minute.

MR. DEPUTY CHAIRMAN: The General Budget is coming and you can speak. It is already past five.

SHRI BHUPESH GUPTA: You can adjourn the House; we can continue the discussion tomorrow.

MR. DEPUTY CHAIRMAN: There is no time; we have already exceeded the time.

SHRI BHUPESH GUPTA: What was the time allotted, Sir?

 $2^{1/2}$ MR. DEPUTY CHAIRMAN:

SHRI BHUPESH GUPTA: Anyway, Sir . . .

MR. DEPUTY CHAIRMAN: Order, order; you can speak on the General Budget.

SHRI BHUPESH GUPTA: Well. Sir. in this matter the reply has been misleading, and prevarications have been made.

MR. DEPUTY CHAIRMAN: The question

"That the Bill be returned."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 6 p.M. for the receiving of the Budget papers.

> The House then adjourned at five of the. clock till six of the clock the same day.

6 p.M.

The House reassembled at six of the clock, Mr. DEPUTY CHAIRMAN in the Chair.

THE BUDGET (GENERAL), 1960-61

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI): Sir, on behalf of the Finance Minister, I beg to lay-on the Table a statement of the estimated receipts and expenditure of the Government of India for the year 1960-61.

DR. H. N. KUNZRU (Uttar Pradesh): Before the House adjourns, I should like to draw your attention to the fact that the Finance Ministry has given us only one day for the study of all the papers that will be given to us today. Is it fair, Sir, to ask us to study these papers in a day?

MR. DEPUTY CHAIRMAN: The debate will begin on Thursday instead of Wednesday.

DR. H. N. KUNZRU: That means two days.

MR. DEPUTY CHAIRMAN: It is $2^{1/2}$ days.

DR. H. N. KUNZRU: Suppose Dr. Gopala Reddi were not a Minister and he was asked to study all the documents that will be given to us today in two days. Could he do it in spite of his knowledge of finance which is much better than ours? I suggest, therefore, that in future more time should be given to us in order to enable us to make a proper study of the papers that the Government supplies.

SHRI BHUPESH GUPTA (West Bengal): Sir. in this connection I also addressed a letter to the Chairman this morning pointing out the difficulties to which the hon. Member has referred. You said we are getting 21/2 days. Just now we are going. Tomorrow and the day after we have to participate in the discussion here. We have practically no time to study these documents. I entirely associate myself with the sentiments expressed by Dr. Kunzru. It seems that the Finance Ministry do not take into account the problems and the difficulties that we may be facing. Many Congress Members also have spoken to me privately about this matter. They share our views in this matter. I request you, Sir, still to consider this matter and have a provision for more time in this session. In spite of our request, if it comes to that, we have to submit, but it is not fair by us.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at two minutes past six of the clock till eleven of the clock on Tuesday, the 1st March 1960.